

**LOK SABHA**

**BULLETIN—PART I**

(Brief Record of Proceedings)

Tuesday, March 11, 1980 | Phalguna 21, 1901 (Saka)

No. 11

11 A.M

**1. Oath or Affirmation**

Six Members took the oath or made the affirmation as follows, signed the Roll of Members and took their seats in the House---

- 2 in Hindi
- 1 in English
- 1 in Bengali
- 1 in Oriya, and
- 1 in Urdu

**2. Obituary References**

The Speaker made references to the passing away of Shri Shafiqullah Ansari who was a sitting Member of Lok Sabha, Shri Dhirendra Nath Deb who was a Member of the Fourth Lok Sabha, Prof. Ram Saran who was a Member of the First and Second Lok Sabha, Shri V. Eacharan who was a Member of the First and Second Lok Sabha, Shri Raghunath Vinayak Dhulekar who was a Member of the Constituent Assembly and the First Lok Sabha, and Shri K. Santhanam who was a Member of the Central Legislative Assembly, Constituent Assembly and Provisional Parliament.

Thereafter, Members stood in silence for a short while as a mark of respect.

**3. Starred Questions**

Starred Questions Nos. 1, 3 and 4 were orally answered. Replies to Starred Questions Nos. 5—20 were laid on the Table.

**4. Unstarred Questions**

Replies to Unstarred Questions Nos. 1—55, 57—92 and 94—137 were laid on the Table.

(Lok Sabha adjourned at 12.05 P.M. and re-assembled at 12.25 P.M.)

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## **5. Announcement by Speaker**

The Speaker announced that as was customary, the House would adjourn for half-an-hour at 4.30 P.M. today to re-assemble at 5 P.M. for the presentation of the General Budget.

## **6. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) G.S.R. 519(E) published in Gazette of India dated the 29th August, 1979 regarding equitable distribution of fertiliser.
  - (ii) The Fruit Products (Amendment) Order, 1980, published in Notification No. S.O. 78(E) in Gazette of India dated the 28th January, 1980.
- (2) A copy of the National Cooperative Development Corporation (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 592 in Gazette of India dated the 21st April, 1989, under sub-section (3) of section 22 of the National Cooperative Development Corporation Act, 1962.
- (3) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Modern Bakeries (India) Limited, for the year 1978-79 within the stipulated period of nine months.
- (4) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Himachal Pradesh Agro Industries Corporation Limited, Simla and its subsidiary Company viz., Himachal Pradesh Horticultural Produce Marketing and Processing Corporation Limited, for the year 1976-77.
  - (ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Simla and its subsidiary Company viz. Himachal Pradesh Horticultural Produce Marketing and Processing Corporation Limited (English only) for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (5) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report.
- (6) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the report of subsidiary company.
- (7) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1978-79, under sub-section (3) of section 14 of the National Cooperative Development Corporation Act, 1962.
- (8) A copy of the Annual Report of the National Council for Cooperative Training, New Delhi, for the year 1978-79.
- (9) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi University, Delhi for the year 1978-79 together with Audit Report thereon.  
(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.
- (10) A copy of the Audited Statement of Accounts (Hindi version\*) of the Indian Institute of Management, Calcutta, for the year 1977-78.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1978-79.  
(ii) A copy of the Review (Hindi and English versions) on the working of the Institute.
- (12) A copy of the Antiquities and Art Treasures (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 683 (E) in Gazette of India dated the 6th December, 1979, under sub-section (3) of section 31 of the Antiquities and Art Treasures Act, 1972.
- (13) A copy of the Betwa River Board (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 16 in Gazette of India dated the 5th January, 1980, under section 24 of the Betwa River Board Act, 1976.

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\*English version of the Audited Accounts was laid on the Table on the 2nd February, 1980.

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- (14) (i) A copy of the Annual Report (Hindi and English versions) of Betwa River Board, Jhansi, for the year 1978-79, under sub-section (1) of section 15 of the Betwa River Board Act, 1976.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (15) A copy each of the following Notification (Hindi and English versions) under sub-section (4) of section 13 of the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960 read with clause (c)(iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Gujarat:—
- (i) The Speaker and the Deputy Speaker Travelling and Daily Allowances (Second Amendment) Rules, 1979, published in Notification No. GK/79/39/56 (B) (PA) in Gujarat Government Gazette dated the 16th November, 1979.
- (ii) The Speaker and Deputy Speaker Travelling and Daily Allowances (Amendment) Rules, 1980, published in Notification No. GK/3/56/79B (PA) in Gujarat Government Gazette dated the 8th January, 1980.
- @(16) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
- (i) Report on the working and activities of the Central Bank of India for the year ended the 31st December 1978 along with the Accounts and the Auditor's Report thereon.
- (ii) Report on the working and activities of the Bank of India for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (iii) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1978 along with the Accounts and Auditor's report thereon.
- (iv) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1978 along with the Accounts and Auditor's Report thereon.

@The reports were earlier laid on the Table on the 25th January, 1980.

- (v) Report on the working and activities of the United Commercial Bank for the year ended the 31st December, 1978 along with the Accounts and Auditor's Report thereon.
- (vi) Report on the working and activities of the Canara Bank for the year ended the 31st December, 1978 along with the Accounts and Auditor's Report thereon.
- (vii) Report on the working and activities of the United Bank of India for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (viii) Report on the working and activities of the Dena Bank for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (ix) Report on the working and activities of the Syndicate Bank for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (x) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xi) Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xii) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xiii) Report on the working and the activities of the Bank of Maharashtra for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xiv) Report on the working and the activities of the Indian Overseas Bank for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (17) A copy of the Central Excise (Second Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 136 in Gazette of India dated the 2nd February, 1980, under section 38 of the Central Excises and Salt Act, 1944.

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- (18) A copy of Notification No. G.S.R. 68(E) (Hindi and English versions) published in Gazette of India dated the 29th February, 1980 together with an explanatory memorandum regarding reduction in basic Excise duty on free sale sugar, issued under the Central Excise Rules, 1944.
- (19) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 26(E) and 27(E) published in Gazette of India dated the 30th January, 1980 together with an explanatory memorandum regarding exemption to liquid nitrogen plants, its accessories and spares from the whole of basic and additional duties of customs.
  - (ii) G.S.R. 67(E) published in Gazette of India dated the 28th February, 1980 together with an explanatory memorandum regarding exemption to instant coffee from export duty.
  - (iii) G.S.R. 254 published in Gazette of India dated the 1st March, 1980 together with an explanatory memorandum regarding exemption to soyabean extractions| meal from the whole of export duty upto 31st March, 1981.
  - (iv) G.S.R. 73(E) published in Gazette of India dated the 4th March, 1980 together with an explanatory memorandum regarding exemption to four GATT bound items from auxiliary duty of customs.
- (20) A copy of Notification No. G.S.R. 54(E) (Hindi and English versions) published in Gazette of India dated the 18th February, 1980 together with an explanatory memorandum regarding levy of export duty on hessian cloth and bags, under sub-section (2) of section 8 of the Customs Tariff Act, 1975.
- ✓ (21) (i) A copy of the Proclamation (Hindi and English versions) dated the 17th February, 1980 issued by the President under article 356 of the Constitution in relation to the State of Rajasthan published in Notification No. G.S.R. 36(E) in Gazette of India dated the 17th February, 1980 under article 356(3) of the Constitution.
- ✓ (ii) A copy of the Order (Hindi and English versions) dated the 17th February, 1980 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 37(E) in Gazette of India dated the 17th February, 1980.

- (22) (i) A copy of the Proclamation (Hindi and English versions) dated the 17th February, 1980 issued by the President under article 356 of the Constitution in relation to the State of Uttar Pradesh published in Notification No. G.S.R. 38(E) in Gazette of India dated the 17th February, 1980 under article 356(3) of the Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated the 17th February, 1980 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 39(E) in Gazette of India dated the 17th February, 1980.
- (23) (i) A copy of the Proclamation (Hindi and English versions) dated the 17th February, 1980 issued by the President under article 356 of the Constitution in relation to the State of Orissa published in Notification No. G.S.R. 40(E) in Gazette of India dated the 17th February, 1980 under article 356(3) of the Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated the 17th February, 1980 made by the President in pursuance of sub-clause (i) of clause (c) of the above proclamation, published in Notification No. G.S.R. 41(E) in Gazette of India dated the 17th February, 1980.
- (24) (i) A copy of the Proclamation (Hindi and English versions) dated the 17th February, 1980 issued by the President under article 356 of the Constitution in relation to the State of Tamil Nadu published in Notification No. G.S.R. 42(E) in Gazette of India dated the 17th February, 1980 under article 356(3) of the Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated the 17th February, 1980 made by the President in pursuance of sub-clause (i) of clause (c) of the above proclamation, published in Notification No. G.S.R. 43(E) in Gazette of India dated the 17th February, 1980.
- (25) (i) A copy of the Proclamation (Hindi and English versions) dated the 17th February, 1980 issued by the President under article 356 of the Constitution in relation to the State of Punjab published in Notification No. G.S.R. 44(E) in Gazette of India dated the 17th February, 1980 under article 356(3) of the Constitution.

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- (ii) A copy of the Order (Hindi and English versions) dated the 17th February, 1980 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 45(E) in Gazette of India dated the 17th February, 1980.
- (26) (i) A copy of the Proclamation (Hindi and English versions) dated the 17th February, 1980 issued by the President under article 356 of the Constitution in relation to the State of Maharashtra published in Notification No. G.S.R. 46(E) in Gazette of India dated the 17th February, 1980 under article 356(3) of the Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated the 17th February, 1980 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 47(E) in Gazette of India dated the 17th February, 1980.
- (27) (i) A copy of the Proclamation (Hindi and English versions) dated the 17th February, 1980 issued by the President under article 356 of the Constitution in relation to the State of Madhya Pradesh published in Notification No. G.S.R. 48(E) in Gazette of India dated the 17th February, 1980 under article 356(3) of the Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated the 17th February, 1980 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 49(E) in Gazette of India dated the 17th February, 1980.
- (28) (i) A copy of the Proclamation (Hindi and English versions) dated the 17th February, 1980 issued by the President under article 356 of the Constitution in relation to the State of Gujarat published in Notification No. G.S.R. 50(E) in Gazette of India dated the 17th February, 1980 under article 356(3) of the Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated the 17th February, 1980 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 51(E) in Gazette of India dated the 17th February, 1980.
- (29) (i) A copy of the Proclamation (Hindi and English versions) dated the 17th February, 1980 issued by the President under article 356 of the Constitution in relation to



the State of Bihar published in Notification No. G.S.R. 52(E) in Gazette of India dated the 17th February, 1980 under article 356(3) of the Constitution.

(ii) A copy of the Order (Hindi and English versions) dated the 17th February, 1980 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 53(E) in Gazette of India dated the 17th February, 1980.

✓ (30) (i) A copy of the Report of Shri Justice C. A. Vaidialingam, Special Judge, dated the 25th January, 1980 of his inquiry into the allegations against the family members of the former Prime Minister (Shri Morarji Desai) and the family members of the former Home Minister (Shri Charan Singh).

(ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report mentioned at (i) above.

(31) A copy of the Requisitioning and Acquisition of Immovable Property (Amendment) Ordinance, 1980 (No. 1 of 1980) (Hindi and English versions) promulgated by the President on the 7th March, 1980, under article 123(2) (a) of the Constitution.

## 7. Motions for Election to Committees

(1) Shri B. Shankaranand moved the following motion:—

“That in pursuance of sub-clause (xix) of clause (1) of Statute 2 of the Statutes of the University of Delhi, read with Section 43 of the Delhi University Act, 1922, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi. The members so elected shall not be the employees of the University of Delhi or of a recognised College or Institution of that University.”

The motion was adopted.

(2) Shri B. Shankaranand moved the following motion:—

“That in pursuance of sub-clause (e) of clause 9(1) of the scheme, for the Administration and Management of the Properties and Funds of the Indian Institute of Science,

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Bangalore, read with Regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore, for the term ending on the 31st December, 1981."

The motion was adopted.

(3) Shri B. Shankaranand moved the following motion:—

"That in pursuance of Section 31(2)(k) of the Institute of Technology Act, 1961, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council established under Section 31(1) of the said Act."

The motion was adopted.

#### **8. Supplementary Demands for Grants (General)—1979-80**

Shri R. Venkataraman presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1979-80.

#### **9. Supplementary Demands for Grants (Railways)—1979-80**

Shri C. K. Jaffer Sharief presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1979-80.

#### **10. The Budget (Railways)—1980-81**

Shri C. K. Jaffer Sharief presented a statement of the estimated receipts and expenditure of the Government of India for the year 1980-81 in respect of Railways.

(Lok Sabha adjourned at 1.16 P.M. and re-assembled at 2.18 P.M.)

#### **11. Calling Attention**

Shri K. M. Madhukar called the attention of the Minister of Petroleum and Chemicals to the acute shortage of diesel and kerosene in the country.

The Minister of Petroleum and Chemicals made a statement in regard thereto.

#### **12. Matters under Rule 377**

(1) Dr. Vasant Kumar Pandit raised a matter regarding working and administration of Food Corporation of India.

(2) Shri Manphool Singh Chaudhary raised a matter regarding need to shift railway line from the city of Bikaner and construction of an over bridge to facilitate the traffic.

(3) Shri R. K. Mhalgi raised a matter regarding need for transport facilities for the orange growers of Vidarbha region of Maharashtra.

### 13. Motion

Shri P. Venkatasubbaiah moved the following motion:—

“That this House do take note of the Twenty-eighth Report of the Union Public Service Commission for the period 1st April, 1977 to 31st March, 1978, together with Government's Memorandum on the cases of non-acceptance of the Commission's advice mentioned in the Report, laid on the Table of the House on the 30th January, 1980.”

The following Members took part in the debate:—

- (1) Shri Chandrajeet Yadav
- (2) Prof. Narain Chand Parashar
- (3) Shri Chandulal Chandrakar
- (4) Shri Satyasadhan Chakraborty
- (5) Shri Mool Chand Daga
- (6) Shri Daya Ram Shakya
- (7) Shri Kusuma Krishna Murthy

The discussion was not concluded.

### 14. Contempt of the House

The Speaker informed the House that three visitors, who had disclosed their names as Harbans Singh, Kailash Chander Bharti and Nand Ram, had thrown some papers from the Visitors' Gallery on the floor of the House and shouted slogans at 2.45 P.M. today, and had made statements but not expressed regret for their action. The Speaker observed that he had brought it to the notice of the House for such action as the House might deem fit.

Thereafter, the motion moved by Shri P. Venkatasubbaiah was adopted as follows:—

“This House resolves that the persons calling themselves Harbans Singh, Kailash Chander Bharti and Nand Ram who threw some leaflets from the Visitors' Gallery and

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shouted slogans at 2.45 P.M. today and whom the Watch and Ward Officer took into custody immediately have committed a grave offence and are guilty of the contempt of this House.

This House further resolves that they be let off with a stern warning."

(Lok Sabha adjourned at 4.46 P.M. and re-assembled at 5 P.M.)

**15. The Budget (General)—1980-81**

Shri R. Venkataraman presented a statement of estimated receipts and expenditure of the Government of India for the year 1980-81.

**16. Government Bill—Introduced**

The Finance Bill, 1980.

5.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 12th March, 1980).

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 12, 1980|Phalguna 22, 1901 (Saka)

No. 12

11 A.M.

### 1. Oath or Affirmation

Shri Martand Singh made the affirmation in English, signed the Roll of Members and took his seat in the House.

### 2. Starred Questions

Starred Questions Nos. 21—24 were orally answered. Replies to Starred Questions Nos. 25—36 and 38—40 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 138—191 and 193—290 were laid on the Table.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. S.R.O. 1 (Hindi and English versions) published in Gazette of India dated the 9th January, 1980 regarding delegation of powers to Coastal State Governments and Union Territories under section 3 of the Seaward Artillery Act, 1949 for carrying out Seaward Artillery Practice, under section 9 of the said Act.
- (2) A copy of the Audited Accounts (Hindi and English versions) of the Central Silk Board for the year 1977-78, under sub-section (4) of section 12 of the Central Silk Board Act, 1948.
- (3) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 1978-79.

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- (4) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 1978-79.
- (5) A copy of the Central Silk Board (Research and Service Stations) Consolidated Recruitment (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 479 in Gazette of India dated the 31st March, 1979, under sub-section (3) of section 13 of the Central Silk Board Act, 1948.
- (6) A copy of the Scheduled Industries (Submission of Production Returns) Rules, 1979 (Hindi and English versions) published in Notification No. S.O. 328(E) in Gazette of India dated the 31st May, 1979, under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Annual Report of the Bharat Heavy Electricals Limited for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.  
(ii) A statement regarding Review on the working of the Bharat Heavy Electricals Limited for the year 1978-79.
  - (b) (i) Review by the Government on the working of the Instrumentation Limited Kota, for the year 1978-79.  
(ii) Annual Report of the Instrumentation Limited, Kota, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A copy of the Annual Report (Hindi\* version) of the Small Industry Extension Training Institute, Hyderabad, for the year 1978-79.
- (9) A copy of the Annual Report (Hindi and English versions) on the working of Industrial and Commercial Undertakings of the Central Government (Public Enterprises Survey) for the year 1978-79 (Volumes I to III).

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\*English version of the Report was laid on the Table on the 30th January, 1980.

- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Police Service (Pay) First Amendment Rules, 1980, published in Notification No. G.S.R. 45 in Gazette of India dated the 19th January, 1980.
  - (ii) The I.A.S. (Fixation of Cadre Strength) First Amendment Regulations, 1980, published in Notification No. G.S.R. 76 in Gazette of India dated the 26th January, 1980.
  - (iii) The I.A.S. (Pay) First Amendment Rules, 1980, published in Notification No. G.S.R. 77 in Gazette of India dated the 26th January, 1980.
  - (iv) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations 1980, published in Notification No. G.S.R. 23(E) in Gazette of India dated the 30th January, 1980.
  - (v) The Indian Administrative Service (Pay) Second Amendment Rules, 1980, published in Notification No. G.S.R. 24(E) in Gazette of India dated the 30th January, 1980.
  - (vi) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1980, published in Notification No. G.S.R. 158 in Gazette of India dated the 9th February, 1980.
  - (vii) The Indian Administrative Service (Pay) Third Amendment Rules, 1980, published in Notification No. G.S.R. 159 in Gazette of India dated the 9th February, 1980.
  - (viii) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1980, published in Notification No. G.S.R. 176 in Gazette of India dated the 16th February, 1980.
  - (ix) The I.A.S. (Fixation of Cadre Strength) Fifth Amendment Regulations, 1980, published in Notification No. G.S.R. 202 in Gazette of India dated the 23rd February, 1980.
- (11) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1979 (Hindi and English versions) published in Notification

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No. G.S.R. 740 in Gazette of India dated the 2nd June, 1979 together with corrigendum thereto published in Notification No. G.S.R. 441(E) in Gazette of India dated the 14th July, 1979, under clause (5) of article 320 of the Constitution together with an explanatory memorandum.

\* (12) A copy each of Notification Nos. 12/80-CE to 20/80-CE (Hindi and English versions) published in Gazette of India dated the 12th March, 1980 seeking to continue the scheme of levy of special excise duty on excisable goods at the hitherto existing rates, issued under the Central Excise Rules, 1944, together with an explanatory memorandum.

\* (13) A copy each of Notification Nos. 23-80/Customs to 35-80/Customs (Hindi and English versions) published in Gazette of India dated the 12th March, 1980 seeking to continue the scheme of levy of auxiliary duty of customs on imported goods at the hitherto existing rates, under section 159 of the Customs Act, 1962, together with an explanatory memorandum.

## 5. Assent to Bills

(1) Secretary laid on the Table following five Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Appropriation Bill, 1980.
- (2) The Appropriation (Railways) Bill, 1980.
- (3) The Contingency Fund of India (Amendment) Bill, 1980.
- (4) The Payment of Bonus (Amendment) Bill, 1980.
- (5) The Central Excises and Salt and Additional Duties of Excise (Amendment) Bill, 1980.

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following three Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Government of Union Territories (Amendment) Bill, 1980.
- (2) The Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Bill, 1980.
- (3) The Representation of the People (Amendment) Bill, 1980.

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\*Laid at 6-58 P.M.



## 6. Motion for election to Committee

Giani Zail Singh moved the following motion:—

“That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from among themselves to be members of the Committee to review the progress made in the use of Hindi for the official purposes of the Union and submit a report to the President making recommendations thereon in accordance with sub-section (3) of Section 4 of the said Act.”

The motion was adopted.

## 7. Government Bill—Introduced

The Union Duties of Excise (Electricity) Distribution Bill, 1980.

## 8. Matters under Rule 377

(1) Shri Chandra Pal Shailani raised a matter regarding reported loss of crop due to hailstorm in certain districts of Western U.P. and need for immediate help to the farmers.

(2) Shri Mool Chand Daga raised a matter regarding reported acute shortage of power in Rajasthan resulting in heavy losses to industries and agriculture.

(3) Shri P. A. Sangma raised a matter regarding need for adequate measures to stop incidents of attacks, on Christian institutions and priests in Bihar.

(4) Shri B. K. Nair raised a matter regarding reported shortage of raw cashew nuts resulting in unemployment among the workers in the cashew processing industry in Kerala.

(5) Shri Krishna Chandra Halder raised a matter regarding shifting of Ordnance Depot from Calcutta.

## \*\*9. Announcement by Speaker

The Speaker made an announcement that in order to provide more time for Financial Business, the House might sit upto 7 P.M. today. The House agreed.

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\*\*At 1.03 P.M.

[P.T.O.]

## 10. The Budget (Railways)

The following items of business were taken up together:—

- \*(i) General Discussion on the Budget (Railways) for 1980-81.
- \*(ii) Demands for Grants on Account Nos. 1 to 16 in respect of the Budget (Railways) for 1980-81.
- \*(iii) Supplementary Demands for Grants Nos. 1 to 4, 7, 9, 11 to 13 and 16 in respect of the Budget (Railways) for 1979-80.

One hundred and forty-five cut motions [Nos. 1 to 7, 14 to 24, 45 to 47, 49 to 83, 86 to 93, 98 to 109, 122 to 131, 133, 134, 137 to 175 and 192 to 209] to the Demands for Grants on Account in respect of the Budget (Railways) for 1980-81, were moved.

Six cut motions [Nos. 1 to 6] to the Supplementary Demands for Grants in respect of the Budget (Railways) for 1979-80, were moved.

The following Members took part in the combined debate:—

- (1) Shri Jagpal Singh
- (2) Shri S. B. Chavan

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.03 P.M.)

- (3) Shri Bhagwat Jha Azad
- (4) Shri M. M. Lawrence
- (5) Dr. Rajendra Kumari Bajpai
- (6) Shri Y. S. Mahajan
- (7) Prof. Madhu Dandavate
- (8) Shri Jamilur Rahman
- (9) Prof. Narain Chand Parashar
- (10) Shri D. S. A. Sivaprakasam
- (11) Shri Virdhi Chander Jain
- (12) Shri Mool Chand Daga
- (13) Shri Ramavatar Shastri
- (14) Shri Tapeshwar Singh
- (15) Shri G. M. Banatwalla
- (16) Shri C. Chinnaswamy
- (17) Swami Indervesh

Shri C. M. Stephen replied to the debate.

On cut motion No. 7 moved by Shri G. M. Banatwalla to the Demands for Grants on Account in respect of the Budget (Railways) for 1980-81, the House divided, Ayes \*42; Noes \*200. The cut motion was accordingly negatived.

All other cut motions moved were also negatived.

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\*Discussed together.

\*Subject to correction.

All the Demands for Grants on Account for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Railways) for 1980-81, were voted in full.

The cut motions moved to the Supplementary Demands for Grants in respect of the Budget (Railways) for 1979-80, were negatived.

All the Supplementary Demands for Grants for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 1979-80, were voted in full.

#### **11. Government Bill—Introduced**

The Appropriation (Railways) Vote on Account Bill, 1980

#### **12. Government Bill—Passed**

The Appropriation (Railways) Vote on Account Bill, 1980.

The motion for consideration of the Bill was moved by Shri C. M. Stephen.

Shri Jyotirmoy Bosu took part in the debate.

Shri C. M. Stephen replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C. M. Stephen.

The motion was adopted and the Bill was passed.

#### **13. Government Bill—introduced**

The Appropriation (Railways) No. 2 Bill, 1980.

#### **14. Government Bill—Passed**

The Appropriation (Railways) No. 2 Bill, 1980

The Motion for consideration of the Bill was moved. Shri C. M. Stephen.

Shri Jyotirmoy Bosu took part in the debate.

Shri C. M. Stephen replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C. M. Stephen.

The motion was adopted and the Bill was passed.

### 15. The Budget (General)

The following items of business were taken up together:—

- @(i) General Discussion on the Budget (General) for 1980-81.
- @(ii) Demands for Grants on Account Nos. 1 to 106 in respect of the Budget (General) for 1980-81.
- @(iii) Supplementary Demands for Grants Nos. 14 to 16, 18 to 20, 22, 42, 53, 56, 59 and 67 in respect of the Budget (General) for 1979-80.

Thirty-seven cut motions [Nos. 29 to 42, 61, 66 to 72, 74 to 76, 145, 146, 154 to 163] to the Demands for Grants on Account in respect of the Budget (General) for 1980-81, were moved.

Five cut motions [Nos. 1 to 5] to the Supplementary Demands for Grants in respect of the Budget (General) for 1979-80, were moved.

The following Members took part in the combined debate:—

- (1) Shri Charan Singh
- (2) Shri D. L. Baitha
- (3) Shri Sunil Maitra
- (4) Shri Laxman Karma
- (5) Shri Mrutyunjaya Nayak
- (6) Shri Lakshman Mallick (Speech unfinished).

The discussion was not concluded.

### 16. Announcement by Chairman

The Chairman made an announcement that in order to find more time for financial business, the House might continue to sit during lunch hour on 13 and 14 March, 1980 and also upto 7 P.M. on 13 March, 1980.

The Chairman also informed the House that there would be a Short Duration Discussion on atrocities on Harijans at 6 P.M. on 13 March, 1980.

7 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 13th March, 1980)

AVTAR SINGH BIKHY,  
Secretary.

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@Discussed together.

8

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 13, 1980|Phalguna 23, 1901 (Saka)

No. 13

11 A.M.

### 1. Starred Questions

Starred Questions Nos. 41—48 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 291—327, 329—451 and 453—468 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Certified Accounts (Hindi and English versions) of the Delhi Transport Corporation for the year 1977-78 together with the Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporation Act, 1950.
- (ii) A copy of the Review (Hindi and English versions) on the accounts of the Delhi Transport Corporation for the year 1977-78.
- (iii) A statement (Hindi and English versions) showing reasons for delay in laying the Accounts.
- (2) A copy of the Annual Report (Hindi and English versions) of the Shipping Development Fund Committee for the year 1977-78 along with the Audited Accounts, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section 3 of section 9 of the Madhya Pradesh Vidhan Sabha Sadasya Vetan, Bhatta

Tatha Pension Adhiniyam, 1972 read with clause (c)(iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Madhya Pradesh:—

- (i) Notification No. 3828-F-4-80-(PA)-XXI-A, published in Madhya Pradesh Gazette dated the 6th February, 1980 making certain amendments to the Madhya Pradesh Legislature Travelling Allowance Rules, 1957.
- (ii) Notification No. 3830-F-4-80 (PA)-XXI-A published in Madhya Pradesh Gazette dated the 6th February, 1980 making certain amendment to the Madhya Pradesh Vidhan Sabha Sadasya Pension Rules, 1977.
- (iii) Notification No. 3832-F-4-80(PA)-XXI-A published in Madhya Pradesh Gazette dated the 6th February, 1980 making certain amendment to the Madhya Pradesh Vidhan Sabha Sadasya (Recovery of Dues) Rules, 1977.
- (iv) Notification No. 3834-F-4-80(PA)-XXI-A published in Madhya Pradesh Gazette dated the 6th February, 1980 making certain amendment to the Madhya Pradesh Legislative Assembly Members (Free Transit by Railway) Rules, 1978.
- (4) A copy of the Certified Accounts (Hindi and English versions) of the Post-graduate Institute of Medical Education and Research, Chandigarh, for the year 1977-78 together with the Audit Report thereon, under sub-section (4) of section 18 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966.
- (5) A copy of the Certified Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1977-78 together with the Audit Report thereon, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956.
- (6) A copy of the Annual Report (Hindi and English versions) of the Hindustan Latex Limited, Trivandrum, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (7) A copy of the Prevention of Food Adulteration (Second Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 231(E) in Gazette of India dated the 6th April, 1979, under section 23 of the Prevention of Food Adulteration Act, 1954

- (8) A copy of Notification No. G.S.R. 55(E) (Hindi and English versions) published in Gazette of India dated the 18th February, 1980 together with an explanatory memorandum regarding exemption to jute goods except hessian from export duty, under section 159 of the Customs Act, 1962.
- (9) A copy of Notification No. S.O. 111(E) (Hindi and English versions) published in Gazette of India dated the 23rd February, 1980 declaring certain stations as notified stations, issued under section 56B of the Indian Railways Act, 1890.
- (10) A statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Orissa Road Transport Company, Limited, Berhampur, Ganjam for the years 1976-77, 1977-78, and 1978-79 within the stipulated period of nine months after the close of the Accounting Year.

#### 4. Statement By Minister

The Minister of Education and Health and Social Welfare made a statement correcting the answer given on the 30th June, 1977 to a supplementary on Starred Question No. 268 regarding circulars for sterilisation issued by Delhi Administration, Municipal Corporation of Delhi, etc.

#### 5. Motions for Election to Committees

- (1) Shri J. B. Patnaik moved the following motion:—

“That in pursuance of Section 4(i) of the Employees’ State Insurance Act, 1948, read with rule 2A of the Employees’ State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Employees’ State Insurance Corporation”.

The motion was adopted.

- (2) Shri B. Shankaranand moved the following motion:—

“That in pursuance of Section 5(g) of the Post-Graduate Institute of Medical Education and Research, Chandigarh Act, 1966, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Post-Graduate Institute of Medical Education and Research, Chandigarh, subject to the other provisions of the said Act.”

The motion was adopted.

[P.T.O.]

(3) Shri B. Shankaranand moved the following motion:—

“That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Institute of Medical Sciences, subject to the other provisions of the said Act.”

The motion was adopted.

(4) Shri Nihar Ranjan Laskar moved the following motion:—

“That in pursuance of clause 3(vii)(a) of the Rules and Regulations of the Tuberculosis Association of India, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Committee of the Tuberculosis Association of India.”

The motion was adopted.

## **6. Matters Under Rule 377**

(1) Shri R. R. Bhole raised a matter regarding the functioning of Nationalised Banks.

(2) Shri Ramavatar Shastri raised a matter regarding need for larger allocation of funds for the primary education.

(3) Shri Jyotirmoy Bosu raised a matter regarding Awards of Foreigners' Tribunals in Assam.

## **7. The Budget (General)**

Combined discussion on the following items of business continued:—

(i) General Discussion on the Budget (General) for 1980-81.

(ii) Demands for Grants on Account Nos. 1 to 106 in respect of the Budget (General) for 1980-81 and the cut motions thereto moved on the 12th March, 1980.

(iii) Supplementary Demands for Grants Nos. 14 to 16, 18 to 20, 22, 42, 53, 56, 59 and 67 in respect of the Budget (General) for 1979-80, and the cut motions thereto moved on the 12th March, 1980.

One hundred and five more cut motions [Nos. 47 to 50, 52 to 54, 77 to 84, 90 to 144, 164 to 191, 196 to 199 and 206 to 208] to the Demands for Grants on Account in respect of the Budget (General) for 1980-81, were moved.



The following Members took part in the debate:—

- (1) Shri Lakshman Mallick
- (2) Shri Satish Agarwal
- (3) Shri Xavier Arakal
- (4) Shri Harish Rawat
- (5) Shri Dharam Bir Sinha
- (6) Shri G. L. Dogra
- (7) Shri S. R. A. S. Appalanaidu
- (8) Shri K. Arjunan
- (9) Shri Dalbir Singh
- (10) Shri P. K. Thungon
- (11) Shri Chitta Basu
- (12) Shri P. V. G. Raju
- (13) Prof. Nirmala Kumari Shaktawat
- (14) Shri N. Soundararajan
- (15) Shri Kusuma Krishna Murthy
- (16) Shri Shivkumar Singh
- (17) Shri Indrajit Gupta
- (18) Shri Uttambhai H. Patel
- (19) Shri M. Ramgopal Reddy
- (20) Shri C. Palaniappan
- (21) Shri Dileep Singh Bhuria
- (22) Shri A. K. Roy
- (23) Shri K. T. Kosalram
- (24) Shri Zainul Basher
- (25) Shri Ram Nagina Misra
- (26) Shri T. R. Shamanna
- (27) Dr. Krupasindhu Bhoi
- (28) Shri Harikesh Bahadur
- (29) Shri Sunder Singh
- (30) Shri Krishan Datt

The discussion was not concluded.

#### **8. Report of Business Advisory Committee**

Shri P. Venkatasubbaiah presented the Second Report of the Business Advisory Committee.

[P.T.O.]

## 9. Discussion under Rule 193

Prof. Madhu Dandavate raised a discussion on the atrocities being perpetrated on the Harijans and Adivasis in different parts of the country, as for instance, the killing of 14 Harijans at village Pipra in Bihar etc. and the failure of the police to offer adequate protection to the Harijan families.

The following Members took part in the debate:—

- (1) Shri Baleshwar Ram
- (2) Shri Ram Vilas Paswan,
- (3) Shri R. R. Bhole
- (4) Shri Mukunda Mandal
- (5) Shri Buta Singh
- (6) Shri T. Nagaratnam
- (7) Shri Mooi Chand Dage
- (8) Shri Indrajit Gupta
- (9) Shri Yogendra Makwana
- (10) Shri Dharam Bir Sinha

Shrimati Indira Gandhi replied to the discussion.

The discussion was concluded.

## 10. Statement by Minister

The Minister of Agriculture and Rural Reconstruction made a statement on the Price and Procurement Policy for Wheat and Gram for the 1980-81 Rabi Marketing Season.

7.52 P.M.

*(Lok Sabha adjourned till 11 A.M. on Friday, the 14th March, 1980)*

AVTAR SINGH RIKHY,  
Secretary.

**LOK SABHA**

**BULLETIN—PART I**

**[Brief Record of Proceedings]**

Friday, March 14, 1980/Phalgun 24, 1901 (Saka)

No. 14

11.02 A. M.

**1. Starred Questions**

Starred Questions Nos. 62—64 and 66—69 were orally answered. Replies to remaining questions were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Questions Nos. 469—562, 564—574, 576—588, 590—615, 617—641 and 643—648 were laid in the Table.

**3. Papers laid in the Table**

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions of the Forward Markets Commission, for the year 1978.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of State Chemicals and Pharmaceuticals Corporation of India Limited, New Delhi, for the year 1978-79.
  - (ii) Annual Report of the State Chemicals and Pharmaceuticals Corporation of India, Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) Annual Report of the Export Credit and Guarantee Corporation Limited, Bombay, for the year 1978 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O.]

- (c) (i) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1978-79.
- (ii) Annual Report of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
- (i) S.O. 4069 published in Gazette of India dated the 27th December, 1979 authorising the Geological Survey of India to carry out such detailed investigations for the purpose of obtaining such information as may be necessary in the areas specified in the Notification.
- (ii) The Mineral Concession (Amendment) Rules, 1980, published in Notification No. G.S.R. 146 in Gazette of India dated the 2nd February, 1980.
- (4) (i) A copy of the Annual Accounts (Hindi and English versions) of the Indian Standards Institution, New Delhi, for the year 1976-77 together with Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the Audit Report & the Accounts.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the India Tourism Development Corporation Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (6) A copy of the Madhya Pradesh Vidhan Mandal Virodhid Dal Ka Neta (Vetan Tatha Bhatta) Adhyadesh, 1980 (No. 3 of 1980) (Hindi and English versions) promulgated by the Governor on the 7th February, 1980, under article 213 (2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Madhya Pradesh.

- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 29 of the Regional Rural Banks Act, 1976:—
- (i) The Krishna Gramena Bank (Meetings of Board) Rules, 1979, published in Notification No. S.O. 2112 in Gazette of India dated the 23rd June, 1979.
  - (ii) The Kutch Gramin Bank (Meetings of Board) Rules, 1979, published in Notification No. S.O. 2113 in Gazette of India dated the 23rd June, 1979.
  - (iii) The Jamnagar Gramin Bank (Meetings of Board) Rules, 1979, published in Notification No. S.O. 2114 in Gazette of India dated the 23rd June, 1979.
  - (iv) The Marudhar Kshetriya Gramin Bank (Meetings of Board) Rules, 1979, published in Notification No. S.O. 2115 in Gazette of India dated the 23rd June, 1979.
  - (v) The Madhubani Kshetriya Gramin Bank (Meetings of Board) Rules, 1979, published in Notification No. S.O. 2116 in Gazette of India dated the 23rd June, 1979.
  - (vi) The Nalanda Gramin Bank (Meetings of Board) Rules, 1979, published in Notification No. S.O. 2117 in Gazette of India dated the 23rd June, 1979.
  - (vii) The Singhbhum Kshetriya Gramin Bank (Meetings of Board) Rules, 1979, published in Notification No. S. O. 2118 in Gazette of India dated the 23rd June, 1979.
  - (viii) The Sharda Gramin Bank (Meetings of Board) Rules, 1979, published in Notification No. S. O. 2119 in Gazette of India dated the 23rd June, 1979.
- (8) A copy of Amendment to Regulation 14(2) (a) (ii) of the Reserve Bank of India Employees' Provident Fund Regulations (Hindi and English versions) under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934.
- (9) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 1978-79 along with the Audited Accounts.
- (10) A copy of the Review (Hindi and English versions) on the working of the Deposit Insurance and Credit Guarantee Corporation for the years 1977 and 1978.

[P.T.O.]

(11) A copy each of the following Reports (Hindi and English versions):—

- (i) Report of the Haryana Kshetriya Gramin Bank, Bhiwani (Haryana) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (ii) Report of the Jaipur Nagaur Aanchalik Gramin Bank, Jaipur (Rajasthan) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (iii) Report of the Gorakhpur Kshetriya Gramin Bank, Gorakhpur (U.P.) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (iv) Report of the Gaur Gramin Bank, Malda (West Bengal) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (v) Report of the Prathama Bank, Moradabad (U.P.) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (vi) Report of the Bhojpur Rohtas Gramin Bank, Arrah (Bihar) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (vii) Report of the Samyukt Kshetriya Gramin Bank, Azamgarh (U.P.) for the year ended 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (viii) Report of the Kshetriya Gramin Bank, Hoshangabad (Madhya Pradesh) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (ix) Report of the Tungabhadra Gramin Bank, Bellary (Karnataka) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (x) Report of the Puri Gramya Bank, Pipli (Orissa) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.

- (xi) Report of the Jammu Rural Bank, Jammu (J&K) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xii) Report of the Champaran Kshetriya Gramin Bank, Motihari (Bihar) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xiii) Report of the Barabanki Gramin Bank, Barabanki (U.P.) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xiv) Report of the Gurgaon Gramin Bank, Gurgaon (Haryana) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xv) Report of the Rae Bareli Kshetriya Gramin Bank, Rae Bareli (U.P.) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xvi) Report of the Farukhabad Gramin Bank, Farukhabad (U.P.) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xvii) Report of the Mallabhum Gramin Bank, Bankura (West Bengal) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xviii) Report of the Bolangir Aanchalik Gramya Bank, Bolangir (Orissa) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xix) Report of the Nagarjuna Grameena Bank, Khammam (Andhra Pradesh) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xx) Report of the Pragjyotish Gaonlia Bank, Nalbari (Assam) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xxi) Report of the Rayalaseema Grameena Bank, Cuddapah (Andhra Pradesh) for the year ended 31st December, 1978 along with the Accounts and the Auditor's Report thereon.

[P.T.O.]

- (xxii) Report of the Mayurakshi Gramin Bank, Suri (Distt. Birbhum) (West Bengal) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xxiii) Report of the Malaprabha Grameena Bank, Dharwar (Karnataka) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xxiv) Report of the Marathwada Gramin Bank, Nanded (Maharashtra) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xxv) Report of the Marwar Gramin Bank, Pali, (Rajasthan) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xxvi) Report of the Bhagirath Gramin Bank, Sitapur (U.P.) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xxvii) Report of the Sri Visakha Grameena Bank, Srikakulam (Andhra Pradesh) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xxviii) Report of the Cauvery Grameena Bank, Mysore (Karnataka) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xxix) Report of the Shekhawati Gramin Bank, Sikar (Rajasthan) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xxx) Report of the Cuttack Gramya Bank, Cuttack (Orissa) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xxxi) Report of the Bilaspur Raipur Kshetriya Gramin Bank, Bilaspur (Madhya Pradesh) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xxxii) Report of the Magadh Gramin Bank, Gaya (Bihar) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.



- (xxxiii) Report of the Koraput Panchabati Gramya Bank, Jeypore (Orissa) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xxxiv) Report of the South Malabar Gramin Bank, Malapurm (Kerala) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xxxv) Report of the North Malabar Gramin Bank, Cannanore (Kerala) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xxxvi) Report of the Rewa-Sidhi Gramin Bank, Rewa (Madhya Pradesh) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xxxvii) Report of the Tripura Gramin Bank Agartala (Tripura) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xxxviii) Report of the Kosi Kshetriya Gramin Bank, Purnea, (Bihar) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xxxix) Report of the Himachal Gramin Bank, Mandi (Himachal Pradesh) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xl) Report of the Ballia Kshetriya Gramin Bank, Ballia (U.P.) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xli) Report of the Sultanpur Kshetriya Gramin Bank, Sultanpur (U.P.) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xlii) Report of the Uttar Banga Kshetriya Gramin Bank, Cooch Behar (West Bengal) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.

[P.T.O.]

- (xliii) Report of the Pandyan Gramin Bank, Sattur (Tamil Nadu) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xliv) Report of the Vaishali Kshetriya Gramin Bank, Muzaffarpur (Bihar) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xlv) Report of the Monghyr Kshetriya Gramin Bank, Monghyr (Bihar) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xlvi) Report of the Bundelkhand Kshetriya Gramin Bank Tikamgarh (Madhya Pradesh) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xlvii) Report of the Santhal Parganas Gramin Bank, Dumka (Bihar) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xlviii) Report of the Hardoi Unmao Gramin Bank, Hardoi (U.P.) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xlix) Report of the Krishna Grameena Bank, Gulbarga (Karnataka) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (1) Report of the Kutch Gramin Bank, Bhuj (Gujarat) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (li) Report of the Jamnagar Gramin Bank, Jamnagar (Gujarat) for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (12) A copy of the Annual Report (Hindi and English versions) under Rule 6 of the General Insurance Business (Nationalisation) Rules, 1973 on the working and affairs of the General Insurance Corporation of India and its subsidiaries for the year ended 31st December, 1977.

**(13) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—**

- (i) The National Savings Certificates (Fifth Issue) Amendment Rules, 1980, published in Notification No. G.S.R. 65(E) in Gazette of India dated the 28th February, 1980.**
- (ii) The Post Office Savings Certificates (Amendment) Rules, 1980, published in Notification No. G.S.R. 66(E) in Gazette of India dated the 28th February, 1980.**

#### **4. Motions for Election to Committees**

**(1) Shri R. V. Swaminathan moved the following motion:—**

**“That in pursuance of Rule 4(vii) of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research for a term of three years, subject to the other provisions of the said Rules.”**

The motion was adopted.

**(2) Shri Z. R. Ansari moved the following motion:—**

**“That in pursuance of Section 4(3) (c) of the Marine Products Exports Development Authority Act, 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Marine Products Export Development Authority, subject to the other provisions of the said Act.”**

The Motion was adopted.

**(3) Shri Z. R. Ansari moved the following motion:—**

**“That in pursuance of sub-section (4) (b) of section 4 of the Tobacco Board Act, 1975, read with rules 3 & 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tobacco Board for the term ending on the 31st December, 1981, subject to the other provisions of the said Act and Rules made thereunder.”**

The motion was adopted.

[P.T.O.]

**5. Motion regarding Second Report of Business Advisory Committee**

Shri P. Venkatasubbaiah moved the following motion:—

“That this House do agree with the Second Report of the Business Advisory Committee presented to the House on the 13th March, 1980.”

The motion was adopted.

**6. Supplementary Demands for Grants (Assam)—1979-80**

Shri R. Venkataraman presented a statement showing Supplementary Demands for Grants in respect of the State of Assam for 1979-80

**7. Supplementary Demands for Grants (Bihar)—1979-80**

Shri R. Venkataraman presented a statement showing Supplementary Demands for Grants in respect of the State of Bihar for 1979-80.

**8. Supplementary Demands for Grants (Gujarat)—1979-80**

Shri R. Venkataraman presented a statement showing Supplementary Demands for Grants in respect of the State of Gujarat for 1979-80.

**9. Supplementary Demands for Grants (Madhya Pradesh)—1979-80**

Shri R. Venkataraman presented a statement showing Supplementary Demands for Grants in respect of the State of Madhya Pradesh for 1979-80.

**10. Supplementary Demands for Grants (Maharashtra)—1979-80**

Shri R. Venkataraman presented a statement showing Supplementary Demands for Grants in respect of the State of Maharashtra for 1979-80.

**11. Supplementary Demands for Grants (Orissa)—1979-80**

Shri R. Venkataraman presented a statement showing Supplementary Demands for Grants in respect of the State of Orissa for 1979-80.

**12. Supplementary Demands for Grants (Punjab)—1979-80**

Shri R. Venkataraman presented a statement showing Supplementary Demands for Grants in respect of the State of Punjab for 1979-80.

**13. Supplementary Demands for Grants (Rajasthan)—1979-80**

Shri R. Venkataraman presented a statement showing Supplementary Demands for Grants in respect of the State of Rajasthan for 1979-80.

**14. Supplementary Demands for Grants (Tamil Nadu)—1979-80**

Shri R. Venkataraman presented a statement showing Supplementary Demands for Grants in respect of the State of Tamil Nadu for 1979-80.

**15. Supplementary Demands for Grants (Uttar Pradesh)—1979-80**

Shri R. Venkataraman presented a statement showing Supplementary Demands for Grants in respect of the State of Uttar Pradesh for 1979-80.

**16. The Assam Budget—1980-81**

Shri R. Venkataraman presented a statement of estimated receipts and expenditure of the State of Assam for the year 1980-81.

**17. The Bihar Budget—1980-81**

Shri R. Venkataraman presented a statement of estimated receipts and expenditure of the State of Bihar for the year 1980-81.

**18. The Gujarat Budget—1980-81**

Shri R. Venkataraman presented a statement of estimated receipts and expenditure of the State of Gujarat for the year 1980-81.

**19. The Madhya Pradesh Budget—1980-81**

Shri R. Venkataraman presented a statement of estimated receipts and expenditure of the State of Madhya Pradesh for the year 1980-81.

**20. The Maharashtra Budget—1980-81**

Shri R. Venkataraman presented a statement of estimated receipts and expenditure of the State of Maharashtra for the year 1980-81.

**21. The Orissa Budget—1980-81**

Shri R. Venkataraman presented a statement of estimated receipts and expenditure of the State of Orissa for the year 1980-81.

**22. The Punjab Budget—1980-81**

Shri R. Venkataraman presented a statement of estimated receipts and expenditure of the State of Punjab for the year 1980-81.

**23. The Rajasthan Budget—1980-81**

Shri R. Venkataraman presented a statement of estimated receipts and expenditure of the State of Rajasthan for the year 1980-81.

[P.T.O.]

#### **24. The Tamil Nadu Budget—1980-81**

Shri R. Venkataraman presented a statement of estimated receipts and expenditure of the State of Tamil Nadu for the year 1980-81.

#### **25. The Uttar Pradesh Budget—1980-81**

Shri R. Venkataraman presented a statement of estimated receipts and expenditure of the State of Uttar Pradesh for the year 1980-81.

#### **26. Matters under Rule 377**

(1) Shri Niren Ghosh raised a matter regarding reported delay in grant of licence for Haldia petrochemical project.

(2) Shri S. A. Dorai Sebastian raised a matter regarding reported indiscipline in the branches of State Bank of India in Southern States.

(3) Shri Bhausahab Thorat raised a matter regarding reported non-lifting of its sugar quota from levy stock by the Food Corporation of India offered by Maharashtra Rajya Sehkari Sakhar Karkhana Sangh Ltd., Bombay.

(4) Shri Harish Rawat raised a matter regarding spread of jaundice in an epidemic form in hill districts of Uttar Pradesh.

(5) Shrimati Geeta Mukherjee raised a matter regarding reported cases of criminal assault on women in Bihar and Madhya Pradesh etc.

#### **27. The Budget (General)**

Shri R. Venkataraman replied to the combined debate on the following items of business:—

(i) General Discussion on the Budget (General) for 1980-81.

(ii) Demands for Grants on Account Nos. 1 to 106 in respect of the Budget (General) for 1980-81 and the cut motions moved on the 12th and 13th March, 1980.

(iii) Supplementary Demands for Grants Nos. 14 to 16, 18 to 20, 22, 42, 53, 56, 59 and 67 in respect of the Budget (General) for 1979-80 and the cut motions thereto moved on the 12th March, 1980.

All the cut motions moved to the Demands for Grants on Account in respect of the Budget (General) for 1980-81, were negatived.

All the Demands for Grants on Account (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants on Account (General) for 1980-81, were voted in full.

All the cut motions moved to the Supplementary Demands for Grants in respect of the Budget (General) for 1979-80, were negatived.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1979-80, were voted in full.

**28. Government Bill—Introduced**

*The Appropriation (Vote on Account) Bill, 1980.*

**29. Government Bill—Passed**

*The Appropriation (Vote on Account) Bill, 1980*

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The following Members took part in debate:—

- (1) Shri Niren Ghosh
- (2) Shri Ramavtar Shastri

Shri R. Venkataraman replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill was passed.

**30. Government Bill—Introduced**

The appropriation (No. 2) Bill, 1980.

**31. Government Bills—Passed**

(i) *The Appropriation (No. 2) Bill, 1980*

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

[P.T.O.]

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill was passed.

(ii) *The Finance Bill, 1980*

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The following Members took part in the debate:—

- (1) Shri Krishna Chandra Halder
- (2) Shri C. T. Dhandapani
- (3) Shri Indrajit Gupta
- (4) Shri Satish Agarwal

Shri R. Venkataraman replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

Shri Niren Ghosh took part in the debate.

The motion was adopted and the Bill was passed.

### **32. Statutory Resolution—Adopted**

Shri R. Venkataraman moved the following Resolution:—

“That in pursuance of sub-section (2) of section 8, read with sub-section (3) of section 7 of the Customs Tariff Act, 1975 (51 of 1975), this House approves the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. GSR 54(E) dated 18th February, 1980, increasing the export duty on hessian cloth and bags (other than carpet backing) from Rs. 600 per tonne to Rs. 1000 per tonne, from the date of notification aforesaid”.



The following Members took part in the debate:—

- (1) Shri Niren Ghosh
- (2) Shri Indrajit Gupta
- (3) Shri N. G. Ranga

Shri R. Venkataraman replied to the debate

The Resolution was adopted.

### **33. Government Bill—Passed**

*The Union Duties of Excise (Electricity) Distribution Bill, 1980*

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The following Members took part in the debate:—

- (1) Shri T. R. Shamanna
- (2) Shri Y. S. Mahajan
- (3) Shrimati Geeta Mukherjee
- (4) Shri C. T. Dhandapani
- (5) Shri Satyasadhan Chakraborty
- (6) Shri Mool Chand Daga

Shri R. Venkataraman replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The following Members took part in the debate:—

- (1) Shri Digvijay Sinh
- (2) Shri P. K. Thungon
- (3) Shri R. Venkataraman

The motion was adopted and the Bill was passed.

### **34. Statement by Minister**

The Minister of Communications made a statement regarding productivity linked bonus to the employees of the Posts and Telegraphs and allied Departments.

[P.T.O.]

### 35. PRIVATE MEMBERS' BILL—INTRODUCED

- (1) The prevention of Illegal Acquisition of Property Bill, 1980 by Shrimati Krishna Sahi.
- (2) The Mercy Killing Bill, 1980 by Shri M. C. Daga.
- (3) The Indian Medicine Central Council (Amendment) Bill, 1980 (*Amendment of sections 2, 3, etc.*) by Shri V. N. Gadgil.
- (4) The Constitution (Amendment) Bill, 1980 (*Amendment of article 102, etc.*) by Shri R. K. Bhalgi.
- (5) The Code of Criminal Procedure (Amendment) Bill, 1980 (*Amendment of sections 126 and 127*) by Shri G. M. Banatwalla.
- (6) The Reservation of Vacancies in Posts and Services (For Scheduled Castes and Scheduled Tribes) Bill, 1980 by Shri Suraj Bhan.
- (7) The Small Farmers and Agricultural Workers Security Bill, 1980 by Shri P. Rajagopal Naidu.
- (8) The Defection Prevention Bill, 1980 by Shri Ram Jethmalani.
- (9) The Constitution (Amendment) Bill, 1980 (*Amendment of articles 19 and 41*) by Shri Bapusaheb Parulekar.

### 36. PRIVATE MEMBERS' BILL—NEGATIVED

*The Constitution (Amendment) Bill, 1980 (Amendment of article 311) by Shri Chitta Basu*

The motion for consideration of the Bill was moved by Shri Chitta Basu.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri M. C. Daga.

The following Members took part in the debate:—

- (1) Shri Maganbhai Barot
- (2) Dr. Farooq Abdullah
- (3) Shri Ajoy Biswas
- (4) Shri Ram Vilas Paswan
- (5) Shri Shivraj V. Patil
- (6) Shri Narayan Choubey
- (7) Shrimati Krishna Sahi

(8) Shri Harish Rawat

(9) Shri Bapusaheb Parulekar

(10) Shri P. Venkatasubbaiah

Shri Chitta Basu replied to the debate.

The amendment moved was withdrawn by leave of the House.

On the motion for consideration of the Bill, the House divided, Ayes \*20; Noes \*39.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and in accordance with the Constitution.

### 37. PRIVATE MEMBER'S BILL—UNDER CONSIDERATION

*The Constitution (Amendment) Bill, 1980 (Amendment of articles 102 and 103) by Prof. Madhu Dandavate*

The motion for consideration of the Bill was moved by Prof. Madhu Dandavate. His speech was not concluded.

The discussion on the Bill was not concluded.

7 P.M

(Lok Sabha adjourned till 11 A.M. on Saturday, the 15th March, 1980).

AVTAR SINGH RIKHY,  
*Secretary.*

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\*Subject to Correction

17 )

GMGIPNDMRND—LS I—2560 LS—14-3-80—725

**LOK SABHA**

**BULLETIN—PART I**

[Brief Record of Proceedings]

Monday, March 17, 1980/Phalgun 27, 1901 (Saka)

Nc. 16

11 A.M.

**1. Starred Questions**

Starred Questions Nos. 82—86, 88 and 89 were orally answered. Replies to remaining questions were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Questions Nos. 649—733, 735—784 and 786—850 were laid on the Table.

**3. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report together with the Audited Accounts (Hindi and English versions) of the Oil and Natural Gas Commission for the year 1978-79 and of its subsidiary company Hydrocarbons India Limited, New Delhi, for the year 1978, under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.
- (ii) Review (Hindi and English versions) by the Government on the above Report.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Indian Petrochemicals Corporation Limited, for the year 1978-79.

[P.T.O.]

- (ii) *Annual Report of the Indian Petrochemicals Corporation Limited, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.*
- (3) A copy of the Audit Report (Hindi and English versions) on the accounts of the Delhi Development Authority, for the year 1977-78 under sub-section (4) of section 25 of the Delhi Development Act, 1957.
- (4) A copy of the Review (Hindi and English versions) by the Government on the Audit Report of the Delhi Development Authority, for the year 1977-78.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the Audit Report.
- (6) A copy of the Audited Accounts (Hindi and English versions) of the Delhi Urban Art Commission, for the year 1978-79, under sub-section (4) of section 20 of the Delhi Urban Art Commission Act, 1973.
- (7) A copy of the Review (Hindi and English versions) by the Government on the above Accounts.
- (8) A copy of the Annual Report (Hindi and English versions) of the Central Board for the Prevention and Control of Water Pollution, New Delhi, for the year 1978-79, under sub-section (1) of section 39 of the Water (Prevention and Control of Pollution) Act, 1974.
- (9) (i) A copy of the Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the years 1977—79, under section 19 of the Delhi Urban Art Commission Act, 1973.
- (ii) A copy of the Review (Hindi and English versions) on the above Report.
- (iii) A statement (Hindi and English versions) showing reasons for delay in laying the Report.
- (10) A copy of the Annual Report (Hindi\* version) of the Regional Engineering College, Durgapur, for the year 1977-78.

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\*English version of the report was laid on the Table on the 2nd February, 1980.

- (11) A copy of the Annual Report (Hindi\*\*\* version) of the Kendriya Vidyalaya Sangathan for the year 1978-79 along with the Audited Accounts.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 1978-79 along with the Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review on the working of the Museum.
- (13) A statement (Hindi and English versions) explaining reasons for not laying the Audited Accounts of the National School of Drama for the years 1977-78 and 1978-79 within the stipulated period of nine months after the close of the Accounting Year.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1978-79 along with the Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) on the working of the Institute.
- (iii) A statement (Hindi and English versions) showing reasons for delay in laying the above report.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Calcutta for the year 1978-79 along with the Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review on the working of the Museum.
- (16) A copy of the University Grants Commission (Disqualification, retirement and conditions of service of Members) Amendment Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 1441 in Gazette of India dated the 1st December, 1979, under sub-section (3) of section 25 of the University Grants Commission Act, 1956.
- (17) A copy of the Audit Report (Hindi version)\*\*\* on the accounts of the Indian Institute of Technology, Madras,

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\*\*English version of the report was laid on the Table on the 28th January, 1980.

\*\*\*English version of the Audit Report was laid on the Table on the 2nd February, 1980.

[P.T.O.]

for the year 1978-79 under sub-section (4) of section 23 of the Indian Institutes of Technology Act, 1961.

- (18) A copy of the Annual Report (Hindi version)\*\*\*\* of the Malaviya Regional Engineering College, Jaipur, for the year 1978-79.
- (19) A copy of the Annual Report (Hindi version)\*\*\*\* of the Regional Engineering College, Tiruchirapalli, for the year 1978-79 along with the Audited Accounts and the Audit Report.
- (20) A statement (Hindi and English versions) explaining reasons for not laying the Additional Accounts of the Lalit Kala Akademi for the year 1978-79 within the stipulated period of nine months after the close of the Accounting Year.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of Sangeet Natak Akademi, New Delhi, for the year 1978-79.
- (ii) A copy of the Review (Hindi and English versions) on the working of the Akademi.
- (iii) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and for not laying the Accounts.
- (22) A copy of the Annual Report (Hindi versions)\*\*\*\* of the Technical Teachers' Training Institute, Adyar, Madras for the year 1978-79.
- (23) A copy of the Uttar Pradesh State Universities (Amendment) Ordinance, 1980 (No. 1 of 1980) (Hindi and English versions) promulgated by the Governor on the 26th February, 1980, under article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Uttar Pradesh.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the School of Buddhist Philosophy, Leh-Ladakh, for the year 1978-79.
- (ii) A copy of the Review (Hindi and English versions) on the working of the School.

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\*\*\*\*English version of the Reports were laid on the Table on the 2nd February, 1980.

- (25) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 17 of the National Cooperative Development Corporation Act, 1962:—
- (i) Annual Accounts of the National Cooperative Development Corporation for the year 1977-78 together with Audit Certificate thereon.
  - (ii) Annual Accounts of the National Cooperative Development Corporation for the year 1978-79 together with Audit Certificate thereon.
- (26) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 1978-79.
- (27) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 1978-79 along with the Audit Report thereon.
- (28) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
- (i) The Indian Telegraph (Fourth Amendment) Rules, 1979, published in Notification No. G.S.R. 495 in Gazette of India dated the 21st March, 1979.
  - (ii) The Indian Telegraph (Seventh Amendment) Rules, 1979, published in Notification No. G.S.R. 1508 in Gazette of India dated the 15th December, 1979.
- (29) A copy of the Profit and Loss Account and Balance Sheet (Hindi and English versions) (On accrual basis) of the Telecommunication Branch of the Indian Posts and Telegraphs Department, for the year 1976-77.
- (30) A copy of the Annual Report (Hindi version)\*\* of the Indian Telephone Industries Limited, Bangalore, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

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\*\*English version of the Report was laid on the Table on the 28th January, 1980.



(31) A copy each of the following Gujarat Government Ordinances (Hindi and English versions) under article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Gujarat:—

- (i) The Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Ordinance, 1979 (No. 7 of 1979) promulgated by the Governor on the 27th December, 1979.
- (ii) The Bombay Inams (Kutch Area) Abolition (Gujarat Amendment) Ordinance, 1979 (No. 8 of 1979) promulgated by the Governor on the 27th December, 1979.
- (iii) The Gujarat Panchayats (Amendment) Ordinance, 1980 (No. 1 of 1980) promulgated by the Governor on the 21st January, 1980.
- (iv) The Bombay Land Revenue (Gujarat Amendment) Ordinance, 1980 (No. 2 of 1980) promulgated by the Governor on the 19th January, 1980.

#### **4. Calling Attention**

Shri K. Lakkappa called the attention of the Minister of Agriculture to the drought conditions prevailing in various parts of the country.

The Minister of Agriculture made a statement in regard thereto.

#### **5. Presentation of Petition**

Shrimati Geeta Mukherjee presented a petition signed by Shrimati Lata Manj and others regarding changes required in rape law.

#### **6. Statement by Minister**

The Minister of Home Affairs made a statement regarding lathi charge by police on a procession of blind men on Sunday, 16 March, 1980 at Parliament Street, New Delhi.

#### **7. Matters under Rule 377**

(1) Prof. Madhu Dandavate raised a matter regarding lathi charge on blind men in New Delhi.

The Prime Minister replied.

(2) Shri Ram Vilas Paswan raised a matter regarding reported incident of atrocities on Harijans in a village in Moradabad district of Uttar Pradesh.

The Minister of Home Affairs replied.

(3) Shri R. R. Bhole raised a matter regarding revival of People's Vigilance Committees in connection with prices of essential commodities.

(4) Prof. P. J. Kurien raised a matter regarding reported shortage of cement in Kerala.

(5) Shri P. Rajagopal Naidu raised a matter regarding glut in jaggery in Andhra Pradesh due to non-availability of transport facilities.

(6) Shri Manphool Singh Chaudhary raised a matter regarding indiscriminate hunting of Great Indian Bastard.

## 8. The Maharashtra Budget

The following items of business were taken up together:—

- (i) General Discussion on the Budget for the State of Maharashtra for 1980-81.
- (ii) Demands for Grants on Account Nos. 2, 3, 6 to 16, 18 to 38, 40 to 42, 45 to 58, 60, 63 to 70, 73, 75 to 82, 85 to 95, 97 to 100, 102 to 110, 113, 115, 118 to 128, 130 to 146, 148 to 161, 163 to 166, 168 to 181, 183, 184, 186 to 190, 192, 193, 195 to 198 and 200 to 216 in respect of the Budget for the State of Maharashtra for 1980-81.
- (iii) Supplementary Demands for Grants Nos. 2, 7, 10, 13, 18, 19, 21 to 25, 29, 31, 34, 35, 41, 48, 49, 53, 59 to 61, 63, 64, 66, 69 to 71, 80 to 82, 82A, 91, 93, 95, 99, 107, 108, 111 to 113, 115 to 123, 125, 126, 128, 130, 131, 134, 140, 142, 144, 152, 157, to 159, 164, 166 to 170, 175 to 177, 189, 197, 200 to 203, 205, 207, 214, 215, 219, 229, 233, 236, 236A, 258, 259, 269 and 277 in respect of the Budget for the State of Maharashtra for 1979-80.

One cut motion to the Demands for Grants on Account in respect of the Budget for the State of Maharashtra for 1980-81, was moved.

One cut motion to the Supplementary Demands for Grants in respect of the Budget for the State of Maharashtra for 1979-80, was moved

[P.T.O.]

*The following Members took part in the combined debate:—*

- (1) Shri Y. B. Chavan
- (2) Shri S. B. Chavan
- (3) Shri R. R. Bhole
- (4) Shri George Fernandes
- (5) Shri Balkrishna Wasnik
- (6) Shri A. T. Patil
- (7) Prof. Rup Chand Pal
- (8) Shri J. C. Barve
- (9) Shri Ratansinh Rajda
- (10) Shri Shantaram
- (11) Shrimati Usha Prakash Choudhari
- (12) Shri Rama Krishna More
- (13) Shri Qazi Saleem
- (14) Shri P. K. Kodiyan

Shri R. Venkataraman replied to the debate.

The cut motion moved to the Demands for Grants on Account in respect of the Budget for the State of Maharashtra for 1980-81, was negatived.

All the Demands for Grants on Account (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Maharashtra) for 1981-81, were voted in full.

The cut motion moved to the Supplementary Demands for Grants in respect of the Budget for the State of Maharashtra for 1979-80, was negatived.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Maharashtra) for 1979-80, were voted in full.

#### **9. Government Bill—Introduced**

The Maharashtra Appropriation (Vote on Account) Bill, 1980.

#### **10. Government Bill—Passed**

*The Maharashtra Appropriation (Vote on Account) Bill, 1980*

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

Shri Ram Jethamalani took part in the debate.

Shri R. Venkataraman replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill was passed.

#### **11. Government Bill—Introduced**

The Maharashtra Appropriation Bill, 1980.

#### **12. Government Bill—Passed**

*The Maharashtra Appropriation Bill, 1980*

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill was passed.

#### **13. The Orissa Budget**

The following items of business were taken up together:—

- (i) General Discussion on the Budget for the State of Orissa for 1980-81.
- (ii) Demands for Grants on Account Nos. 1 to 3, 3A, 4 to 18, 18A, and 19 to 25 in respect of the Budget for the State of Orissa for 1980-81.
- (iii) Supplementary Demands for Grants Nos. 1 to 3, 3A, 4 to 7, 10 to 18, 18A, and 19 to 25 in respect of the Budget for the State of Orissa for 1979-80.

Nineteen cut motions [Nos. 1 to 19] to the Demands for Grants on Account in respect of the Budget for the State of Orissa for 1980-81, were moved.

[P.T.O.]

The following Members took part in the combined debate:—

- (1) Shri Biju Patnaik
- (2) Shri Brajmohan Mohanty
- (3) Shri Jagannath Rao
- (4) Shri A. C. Das
- (5) Shri Chintamani Panigrahi
- (6) Shri K. P. Singh Deo
- (7) Shri Sudhir Kumar Giri
- (8) Shri Narayan Sahu
- (9) Shri Ramavatar Shastri
- (10) Shri Rasa Behari Behra
- (11) Shri Manmohan Tudu

Shri R. Venkataraman replied to the debate.

All the cut motions moved to the Demands for Grants on Account in respect of the Budget for the State of Orissa for 1980-81, were negatived.

All the Demands for Grants on Account (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Orissa) for 1980-81, were voted in full.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Orissa) for 1979-80, were voted in full.

#### **14. Government Bill—Introduced**

The Orissa Appropriation (Vote on Account) Bill, 1980.

#### **15. Government Bill—Passed**

*The Orissa Appropriation (Vote on Account) Bill, 1980*

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill was passed.

**16. Government Bill—Introduced**

The Orissa Appropriation Bill, 1980.

**17. Government Bill—Passed**

*The Orissa Appropriation Bill, 1980*

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill was passed.

7.11 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 18th March, 1980).

AVTAR SINGH RIKHY,  
Secretary.

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**CORRIGENDUM**

In Bulletin Part I dated March 15, 1980—

Page 1, paragraph 1(1) for the existing line 5, read "Delhi Sales Tax Act, 1975"

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Saturday, March 15, 1980|Phalgunā 25, 1901 (Saka)

No. 15

11.01 A.M.

### 1. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Delhi Sales Tax (Second Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. F. 4(50)|76-Fin. (G) in Delhi Gazette dated the 22nd February, 1980, under section 72 of the dated the 22nd February, 1980, under section 72 of the
- (2) A copy of the Central Excise (Third Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 77(E) in Gazette of India dated the 6th March, 1980, under section 38 of the Central Excises and Salt Act, 1944.
- (3) A copy of the Central Board of Excise and Customs (Regulation of Transaction of Business) Amendment Rules, 1979, published in Notification No. G.S.R. 572(E) in Gazette of India dated the 5th October, 1979 under subsection (1) of section 4 of the Central Boards of Revenue Act, 1963.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 46 of the Wealth Tax Act, 1957:—
  - (i) The Wealth-tax (Amendment) Rules, 1980, published in Notification No. S.O. 41 in Gazette of India dated the 19th January, 1980.

[P.T.O.]

- (ii) The Wealth-tax (Second Amendment) Rules, 1980, published in Notification No. S.O. 75(E) in Gazette of India dated the 28th January, 1980.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
- (i) The Income-tax (Sixth Amendment) Rules, 1979, published in Notification No. S.O. 608(E) in Gazette of India dated the 29th October, 1979.
- (ii) The Income-tax (Amendment) Rules, 1980, published in Notification No. S.O. 40(E) in Gazette of India dated the 19th January, 1980.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 35(E) published in Gazette of India dated the 15th February, 1980 together with an explanatory memorandum regarding revision of exchange rates of Pound Sterling into Indian currency or **vice-versa**.
- (ii) G.S.R. 64(E) published in Gazette of India dated the 27th February, 1980 together with an explanatory memorandum regarding increase in the countervailing duty of Customs on imports of PVC.
- (iii) G.S.R. 71(E) published in Gazette of India dated the 3rd March, 1980 together with an explanatory memorandum regarding revision of exchange rates of Swiss Francs into Indian currency or **vice-versa**.
- (iv) G.S.R. 72(E) published in Gazette of India dated the 3rd March, 1980 together with an explanatory memorandum regarding exemption to aluminium foil interlined with tissue paper for use in tea chest linings from whole of basic and additional duties of Customs.
- (7) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 29(E) published in Gazette of India dated the 1st February, 1980 together with an explanatory memorandum regarding amendment to Notification No. 89/79-CE dated the 1st March, 1979.



- (ii) G.S.R. 61(E) published in Gazette of India dated the 27th February, 1980 together with an explanatory memorandum regarding increase in the rate of excise duty on non-naphtha based PVC.
- (iii) G.S.R. 62(E) published in Gazette of India dated the 27th February, 1980 together with an explanatory memorandum regarding reduction in the rate of excise duty on polystyrene.
- (iv) G.S.R. 63(E) published in Gazette of India dated the 27th February, 1980 together with an explanatory memorandum regarding reduction in the rate of excise duty on nylon moulding powder and 4 other plastic resins.
- (v) G.S.R. 78(E) published in Gazette of India dated the 7th March, 1980 together with an explanatory memorandum regarding extension of exemption of Central Excise Duty on Nylon Yarn.

## **2. Statement Regarding Government Business**

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 17th March, 1980.

## **3. Matters Under Rule 377**

(1) Shri Krishna Pratap Singh raised a matter regarding reported agitation by the scientific and technical officers of Oil and Natural Gas Commission.

(2) Shri V. S. Vijayaraghavan raised a matter regarding Silent Valley Hydro Electric Project.

(3) Shri Ram Vilas Paswan raised a matter regarding delay in completion of Patna-Hajipur Ganga bridge.

(4) Dr. Subramanian Swamy raised a matter regarding reported increase in the fares of Bombay Suburban travel by the Central Railway authorities.

## **4. The Assam Budget .**

The following items of business were taken up together:—

- (i) General Discussion on the Budget for the State of Assam for 1980-81.

[P.T.O.]

- (ii) Demands for Grants on Account Nos. 1, 3 to 16, 19 to 77, 80 and 82 in respect of the Budget for the State of Assam for 1980-81. ..
- (iii) Supplementary Demands for Grants Nos. 4, 11, 14, 17 to 19, 22 to 24, 28, 30, 32 to 35, 37, 39, 40; 46; 49; 50; 52, 53, 56, 57, 59, 60, 63, 64 and 67 to 75 in respect of the Budget for the State of Assam for 1979-80.

The following Members took part in the combined debate:—

- (1) Shri Ravindra Varma
- (2) Shri Sontosh Mohan Dev
- (3) Shri Chandrajeet Yadav
- (4) Shri P. K. Thungon
- (5) Shri Satyasadhan Chakraborty
- (6) Shrimati Geeta Mukherjee ..

Shri R. Venkataraman replied to the debate.

All the Demands for Grants on Account (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Assam) for 1980-81, were voted in full. ..

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Assam) for 1979-80, were voted in full.

#### 5. Government Bill—Introduced

The Assam Appropriation (Vote on Account) Bill, 1980. ..

#### 6. Government Bill—Passed

*The Assam Appropriation (Vote on Account)  
Bill, 1980*

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. ..

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill was passed.

#### **7. Government Bill—Introduced**

The Assam Appropriation Bill, 1980.

#### **8. Government Bill—Passed**

*The Assam Appropriation Bill, 1980*

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The Motion that the Bill be passed was moved by Shri R. Venkataraman.

..

The motion was adopted and the Bill was passed.

#### **9. Bihar Budget**

The following items of business were taken up together:—

- (i) General Discussion on the Budget for the State of Bihar for 1980-81.
- (ii) Demands for Grants on Account Nos. 1, 3 to 8 and 10 to 28 in respect of the Budget for the State of Bihar for 1980-81.
- (iii) Supplementary Demands for Grants Nos. 1, 3 to 6, 10 to 26 and 28 in respect of the Budget for the State of Bihar for 1979-80.

Twelve cut motions [Nos. 9 to 20] to the Demands for Grants on Account in respect of the Budget for the State of Bihar for 1980-81, were moved.

Twenty-three cut motion [Nos. 1 to 23] to the Supplementary Demands for Grants in respect of the Budget for the State of Bihar for 1979-80, were moved.

[P.T.O.]

*The following Members took part in the combined debate:—*

- (1) Shri Chandradeo Prasad Verma
- (2) Shri Kedar Pandey
- (3) Shrimati Krishna Sahi
- (4) Shri Ananda Pathak
- (5) Shri Kamal Nath Jha
- (6) Shri Bhagwat Jha Azad
- (7) Shri Satyendra Narayan Sinha
- (8) Shri Jamilur Rahman
- (9) Shri Tariq Anwar
- (10) Shri Surya Narayan Singh
- (11) Shri Ranjit Singh
- (12) Shri N. E. Horo
- (13) Shri Krishan Pratap Singh
- (14) Shri Saminuddin
- (15) Shri Ram Vilas Paswan

Shri R. Venkataraman replied to the debate.

All the cut motions moved to the Demands for Grants on Account in respect of the Budget for the State of Bihar for 1980-81, were negatived.

All the Demands for Grants on Account for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Bihar) for 1980-81, were voted in full.

All the cut motions moved to the Supplementary Demands for Grants in respect of the Budget for the State of Bihar for 1979-80, were negatived.

All the Supplementary Demands for Grants for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Bihar) for 1979-80, were voted in full.

#### **10. Government Bill—Introduced**

The Bihar Appropriation (Vote on Account) Bill, 1980.

#### **11. Government Bill—Passed**

*The Bihar Appropriation (Vote on Account) Bill, 1980*

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill was passed.

#### **12. Government Bill—Introduced**

The Bihar Appropriation Bill, 1980.

#### **13. Government Bill—Passed**

The Bihar Appropriation Bill, 1980

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill was passed.

#### **14. Statement by Minister**

The Minister of State for Agriculture made a statement regarding purchase of onions.

#### **15. The Gujarat Budget**

The following items of business were taken up together:—

- (i) General Discussion on the Budget for the State of Gujarat for 1980-81.
- (ii) Demands for Grants on Account Nos. 2, 3, 5 to 12, 14 to 20 and 22 to 81 in respect of the Budget for the State of Gujarat for 1980-81.

[P.T.O.]

- (iii) Supplementary Demands for Grants Nos. 2, 3, 5 to 7, 9 to 12, 14 to 20, 24 to 52, 56 to 64, 66, 67 and 69 to 81 in respect of the Budget for the State of Gujarat for 1979-80.

The following Members took part in the combined debate:—

- (1) Shri Satyagopal Misra
- (2) Shri Motibhai R. Chaudhary
- (3) Shri Chhitubhai Gamit
- (4) Shri Maganbhai Barot
- (5) Shri R. P. Gaekwad
- (6) Shri Narsinh Makwana
- (7) Shri Digvijay Singh
- (8) Shri Hiralal R. Parmar
- (9) Shri C. D. Patel

Shri R. Venkataraman replied to the debate.

All the Demands for Grants on Account (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Gujarat) for 1980-81, were voted in full.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Gujarat) for 1979-80, were voted in full.

#### **16. Government Bill—Introduced**

The Gujarat Appropriation (Vote on Account) Bill, 1980.

#### **17. Government Bill—Passed**

The Gujarat Appropriation (Vote on Account) Bill, 1980

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

Shri Maganbhai Barot took part in the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill was passed.

### **18. Government Bill—Introduced**

The Gujarat Appropriation Bill, 1980.

### **19. Government Bill—Passed**

*The Gujarat Appropriation Bill, 1980*

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill was passed.

### **20. The Madhya Pradesh Budget**

The following items of business were taken up together:—

- (i) General Discussion on the Budget for the State of Madhya Pradesh for 1980-81.
- (ii) Demands for Grants on Account Nos. 1 to 43 in respect of the Budget for the State of Madhya Pradesh for 1980-81.
- (iii) Supplementary Demands for Grants Nos. 1 to 4, 6 to 11, 13, 17 to 24, 27 to 30, 32 to 35, 40, 41 and 43 in respect of the Budget for the State of Madhya Pradesh for 1979-80.

The following Members took part in the combined debate:—

- (1) Shri Basudeb Acharia
- (2) Shri Munder Sharma
- (3) Shri Dalbir Singh
- (4) Shri N. K. Shejwalkar
- (5) Kumari Pushpa Devi Singh
- (6) Shri Godil Prasad Anuragi

[P.T.O.]

- (7) Shri Motilal Singh
- (8) Shri Chakradhari Singh
- (9) Shri Vijay Kumar Yadav
- (10) Shri Kali Charan Sharma
- (11) Shri Pratap Bhanu Sharma
- (12) Shri Arvind Netam
- (13) Shri Babu Lal Solanki

Shri R. Venkataraman replied to the debate.

All the Demands for Grants on Account (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Madhya Pradesh) for 1980-81, were voted in full.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Madhya Pradesh) for 1979-80, were voted in full.

#### **21. Government Bill—Introduced**

The Madhya Pradesh Appropriation (Vote on Account) Bill, 1980.

#### **22. Government Bill—Passed**

##### **The Madhya Pradesh Appropriation (Vote on Account) Bill, 1980**

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill was passed.

#### **23. Government Bill—Introduced**

The Madhya Pradesh Appropriation Bill, 1980.

#### **24. Government Bill—Passed**

The Madhya Pradesh Appropriation Bill, 1980



The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill was passed.

7.17 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 17th March, 1980).

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 18, 1980/Phalgun 28, 1901 (Saka)

No. 17

11 A.M.

### 1. Starred Questions

Starred Questions Nos. 102, 103, 105, 106 and 110—112 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 851—908, 910—976 and 978—988 were laid on the Table.

### 3. Short Notice Question

Reply to Short Notice Question No. 1 addressed to the Minister of Communications regarding non-availability of stamps on Pandit Jawaharlal Nehru was laid on the Table as the Member was absent.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1978-79.
  - (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the National Hydro-Electric Power Corporation Limited, New Delhi, for the year 1978-79.

[P.T.O.]

- (ii) Annual Report of the National Hydro-Electric Power Corporation Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of Water and Power Development Consultancy Services (India) Limited, New Delhi, for the year 1978-79.
- (ii) Annual Report of the Water and Power Development Consultancy Services (India) Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi as upto date.
- (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Central Electricity Authority Regulations, 1979 (Hindi and English versions) published in Gazette of India dated the 24th December, 1979 issued under section 4C of the Electricity (Supply) Act, 1948.
- (3) A copy of the Coal Mines Labour Welfare Fund (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 30 (E) in Gazette of India dated the 5th February, 1980, under sub-section (3) of section 10 of the Coal Mines Labour Welfare Fund Act, 1947.
- (4) A copy of the Report (Hindi and English versions) pertaining to the working of the Monopolies and Restrictive Trade Practices Commission for the period 1st January, 1978 to the 31st December, 1978, under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (5) A copy of the Indian Telegraph (Second Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 196 in Gazette of India dated the 16th February, 1980, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (6) (i) A copy of the Annual Report of the National Institute of Public Finance and Policy, New Delhi, for the year 1978-79.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the report and also for not laying Hindi version of the report simultaneously.
- (7) A copy of Notification No. G.S.R. 47 (Hindi and English versions) published in Gazette of India dated the 19th January, 1980 together with an explanatory memorandum making certain amendment to Notification No. 77/73-Central Excises dated the 1st March, 1973 modifying the unconditional exemption thereunder to Zinc Oxide, issued under the Central Excise Rules, 1944.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 76(E), published in Gazette of India dated the 6th March, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or *vice-versa*.
- (ii) G.S.R. 79(E) published in Gazette of India dated the 11th March, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or *vice-versa* in supersession to Notification dated the 6th March, 1980.
- (9) A copy of the Madhya Pradesh General Sales Tax (Amendment) Ordinance, 1980 (No. 1 of 1980) (Hindi and English versions) promulgated by the Governor on the 18th January, 1980, under article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Madhya Pradesh.
- (10) A copy of the Amendment to Regulation 23(ii) of the Reserve Bank of India General Regulations, 1949, under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934.
- (11) A copy of the Uttar Pradesh Local Self-Government Laws (Amendment) Ordinance, 1980 (No. 3 of 1980) (Hindi and English versions) promulgated by the Governor on the 6th March, 1980, under article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Uttar Pradesh.

[P.T.O.]

(12) (i). A copy of the Punjab Land Reforms (First Amendment) Rules, 1979 published in Notification No. G.S.R. 162 in Punjab Government Gazette dated the 23rd November, 1979, under section 26 (2) of the Punjab Land Reforms Act, 1972 read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Punjab.

(ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the Notification simultaneously.

#### **5. Statement by Minister**

The Minister of Home Affairs made a statement regarding the reported burning of huts on the outskirts of Moradabad, Uttar Pradesh on 15 March, 1980.

#### **6. Government Bill—Introduced**

The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1980.

#### **7. Statement Regarding Ordinance—Laid on the Table**

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Requisitioning and Acquisition of Immovable Property (Amendment) Ordinance, 1980, was laid on the Table.

#### **8. Government Bill—Introduced**

The Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Amendment Bill, 1980.

#### **9. Matters under Rule 377**

(1) Shri E. Balanandan raised a matter regarding withdrawal of levy on Beedies.

(2) Shri Cumbum N. Natarajan raised a matter regarding storage of water in Periyar Dam.

(3) Shri Kumbha Ram Arya raised a matter regarding reported dilapidated condition of Ganga Canal in Rajasthan.

(4) Prof. Rup Chand Pal raised a matter regarding reported scarcity of essential commodities in West Bengal for want of wagons.

(5) Shri A. Neelalohithadasan Nadar raised a matter regarding reported disappearance of Cargo Ship "M. V. Kairali".

#### **10. The Punjab Budget**

The following items of business were taken up together:—

(i) General Discussion on the Budget for the State of Punjab for 1980-81.

- (ii) Demands for Grants on Account Nos. 1 to 41 in respect of the Budget for the State of Punjab for 1980-81.
- (iii) Supplementary Demands for Grants Nos. 1, 3, 4, 7 to 11, 13, 15, 17, 19 to 22, 24, and 32 to 41 in respect of the Budget for the State of Punjab for 1979-80.

The following Members took part in the combined debate:—

- (1) Shri Suraj Bhan
- (2) Shri R. L. Bhatia
- (3) Shri Sushil Bhattacharya
- (4) Shrimati Sukhbans Kaur
- (5) Shri Sunder Singh
- (6) Shri K. M. Madhukar
- (7) Shri Hakam Singh
- (8) Shri Amrender Singh

Shri R. Venkataraman replied to the debate.

All the Demands for Grants on Account (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Punjab) for 1980-81, were voted in full.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Punjab) for 1979-80, were voted in full.

#### **11. Government Bill—Introduced**

The Punjab Appropriation (Vote on Account) Bill, 1980.

#### **12. Government Bill—Passed**

*The Punjab Appropriation (Vote on Account) Bill, 1980*

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill was passed.

[P.T.O.]

### **13. Government Bill—Introduced**

The Punjab Appropriation Bill, 1980.

### **14. Government Bill—Passed**

*The Punjab Appropriation Bill, 1980*

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill was passed.

### **15. The Rajasthan Budget**

The following items of business were taken up together.—

- (i) General Discussion on the Budget for the State of Rajasthan for 1980-81.
- (ii) Demands for Grants on Account Nos. 1 to 49 in respect of the Budget for the State of Rajasthan for 1980-81.
- (iii) Supplementary Demands for Grants Nos. 1 to 7, 9 to 11, 15 to 22, 24, 26, 27, 29 to 32 and 34 to 48 in respect of the Budget for the State of Rajasthan for 1979-80.

Four cut motions [Nos. 30 to 33] to the Demands for Grants on Account in respect of the Budget for the State of Rajasthan for 1980-81, were moved.

The following Members took part in the combined debate.—

- (1) Shri Daulat Ram Saran
- (2) Shri Mool Chand Daga
- (3) Prof. Nirmala Kumari Shaktawat
- (4) Shri Saifuddin Chowdhary
- (5) Shri Banwari Lal
- (6) Shri Krishna Kumar Goyal
- (7) Shri Virldhi Chand Jain

- (8) Shri Manphool Singh Chaudhary
- (9) Shri Ramavatar Shastri
- (10) Shri Bheekhabhai
- (11) Prof. Narain Chand Parashar

Shri R. Venkataraman replied to the debate.

All the cut motions moved to the Demands for Grants on Account in respect of the Budget for the State of Rajasthan for 1980-81, were negatived.

All the Demands for Grants on Account (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Rajasthan) for 1980-81, were voted in full.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Rajasthan) for 1979-80, were voted in full.

#### **16. Government Bill—Introduced**

The Rajasthan Appropriation (Vote on Account) Bill, 1980.

#### **17. Government Bill—Passed**

*The Rajasthan Appropriation (Vote on Account) Bill, 1980*

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill was passed

#### **18. Government Bill—Introduced**

The Rajasthan Appropriation Bill, 1980

#### **19. Government Bill—Passed**

*The Rajasthan Appropriation Bill, 1980*

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

[P.T.O.]



The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill was passed.

## **20. The Tamil Nadu Budget**

The following items of business were taken up together:—

- (i) General Discussion on the Budget for the State of Tamil Nadu for 1980-81.
- (ii) Demands for Grants on Account Nos. 1 to 56 in respect of the Budget for the State of Tamil Nadu for 1980-81.
- (iii) Supplementary Demands for Grants Nos. 1 to 4, 6 to 9, 12 to 31, 33, 34, 36 to 41 and 43 to 58 in respect of the Budget for the State of Tamil Nadu for 1979-80.

Six cut motions (Nos. 1 to 6) to the Demands for Grants on Account in respect of the Budget for the State of Tamil Nadu for 1980-81, were moved.

The following Members took part in the combined debate:—

- (1) Shri Abdul Samad
- (2) Shri N. Dennis
- (3) Shri K. Mayathevar
- (4) Shri K. T. Kosalram
- (5) Shri C. Chinnaswamy
- (6) Shri S. A. Dorai Sebastian
- (7) Shri M. Kandaswamy
- (8) Shri Era Anbarasu
- (9) Shri M. Ramanna Rai
- (10) Shri Era Mohan
- (11) Shri K. A. Rajan

Shri R. Venkataraman replied to the debate.

All the cut motions moved to the Demands for Grants on Account in respect of the Budget for the State of Tamil Nadu for 1980-81, were negatived.

All the Demands for Grants on Account (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Tamil Nadu) for 1980-81, were voted in full.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Tamil Nadu) for 1979-80, were voted in full.

**21. Government Bill—Introduced**

The Tamil Nadu Appropriation (Vote on Account) Bill, 1980.

**22. Government Bill—Passed**

*The Tamil Nadu Appropriation (Vote on Account) Bill, 1980*

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill was passed.

**23. Government Bill—Introduced**

The Tamil Nadu Appropriation Bill, 1980.

**24. Government Bill—Passed**

*The Tamil Nadu Appropriation Bill, 1980*

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill was passed.

[P.T.O.]

## 25. The Uttar Pradesh Budget

The following items of business were taken up together:—

- (i) General Discussion on the Budget for the State of Uttar Pradesh for 1980-81.
- (ii) Demands for Grants on Account Nos. 1, 3 to 13, 17 to 72, 74 to 78, 80 to 105, 108 to 123 and 125 in respect of the Budget for the State of Uttar Pradesh for 1980-81.
- (iii) Supplementary Demands for Grants Nos. 1, 4, 9, 14, 18, 19, 21, 23, 28, 29, 34, 35, 37, 39 to 41, 45 to 48, 50, 52, 53, 55, 57, 58, 61 to 63, 65 to 67, 69, 75, 82, 86, 87, 88A, 89, 91, 92, 95, 97, 107, 117, 118, 121, 122 and 125 in respect of the Budget for the State of Uttar Pradesh for 1979-80.

Fourteen cut motions [Nos. 1 to 14] to the Demands for Grants on Account in respect of the Budget for the State of Uttar Pradesh for 1980-81, were moved.

The following Members took part in the combined debate:—

- (1) Chaudhary Multan Singh
- (2) Shri Narayan Datt Tewari
- (3) Shri Harikesh Bahadur
- (4) Shri Chandra Pal Shailani
- (5) Shri Ram Pyare Panika
- (6) Shri Harish Rawat
- (7) Shri Hannan Mollah
- (8) Shri R. N. Rakesh
- (9) Shri Zainul Basher
- (10) Shri Muzaffar Hussain
- (11) Shri P. K. Kodyan
- (12) Shri Ram Lal Rahi
- (13) Shri M. M. A. Khan

[A closure motion moved by Shri P. Parthasarathy was adopted.]

Shri R. Venkataraman replied to the debate.

All the cut motions moved to the Demands for Grants on Account in respect of the Budget for the State of Uttar Pradesh for 1980-81, were negatived.

All the Demands for Grants on Account (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Uttar Pradesh) for 1980-81, were voted in full.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Uttar Pradesh) for 1979-80, were voted in full.

**26. Government Bill—Introduced**

*The Uttar Pradesh Appropriation (Vote on Account) Bill, 1980*

**27. Government Bill—Passed**

*The Uttar Pradesh Appropriation (Vote on Account) Bill, 1980*

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The following Members took part in the debate:—

- (1) Shri Krishna Chandra Pandey
- (2) Shri Ram Nagina Mishra
- (3) Shri Mahavir Prasad

Shri R. Venkataraman replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill was passed.

**28. Government Bill—Introduced**

*The Uttar Pradesh Appropriation Bill, 1980*

**29. Government Bill—Passed**

*The Uttar Pradesh Appropriation Bill, 1980*

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

[P.T.O.]

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill was passed.

8.56 P.M.

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(Lok Sabha adjourned till 11 A.M. on Wednesday, the 19 March, 1980).

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, March 19, 1980|Phalguna 29, 1901 (Saka)

No. 18

11 A.M.

### 1. Starred Questions

Starred Questions Nos. 122 and 124—129 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 989—1043 and 1045--1166 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks, for the year 1978-79, under section 155 of the Patents Act, 1970.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Textiles (Production by Powerlooms) Control (Amendment) Order, 1979, published in Notification No. S.O. 377 (E) in Gazette of India dated the 30th June, 1979.
  - (ii) The Cotton Textiles (Control) Amendment Order, 1979, published in Notification No. S.O. 378(E) in Gazette of India dated the 30th June, 1979.
- (3) A copy of the Central Silk Board Contributory Provident Fund (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 719 in Gazette of India dated the 26th May, 1979, under sub-section (3) of section 13 of the Central Silk Board Act, 1948.

[P.T.O.]

- (4) A copy of the Annual Report of the All India Handloom Fabrics Marketing Cooperative Society Limited, Bombay, for the year 1978-79 along with Accounts.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (ii) A statement regarding 'Review' by the Government on the working of the Company.
- (6) A copy each of the following Notifications (Hindi and English versions) issued under the Industries (Development and Regulation) Act, 1951:—
- (i) S.O. 102 (E) published in Gazette of India dated the 19th February, 1980 specifying goods manufactured or produced wholly or in part of jute in the scheduled industry of textiles mentioned in the notification on which duty of excise shall be levied.
  - (ii) S.O. 153 (E) published in Gazette of India dated the 10th March, 1980 rescinding the Commercial Vehicles (Restriction on Re-sale) Order, 1979.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1978-79.
  - (ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (ii) A Statement regarding 'Review' by Government on the working of the Company.

- (c) (i) Annual Report of the Jessop and Company Limited, Calcutta, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) A statement regarding 'Review' by the Government on the working of the Company.
- (d) (i) Annual Report of the Richardson and Cruddas (1972) Limited, Bombay, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) A statement regarding 'Review' by the Government on the working of the Company.
- (8) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bombay, for the year 1978-79, under section 12A of the Central Silk Board Act, 1948.
- (9) A copy each of the following Ordinances (Hindi and English versions) under article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Gujarat:—
- (i) The Bombay Police (Gujarat Amendment) Ordinance, 1979 (No. 6 of 1979) promulgated by the Governor of Gujarat on the 15th November, 1979.
- (ii) The Police (Incitement to Disaffection) (Gujarat Amendment) Ordinance, 1980 (No. 3 of 1980) promulgated by the Governor of Gujarat on the 18th January, 1980.
- (10) A copy each of the following Ordinances (Hindi and English versions) under article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Madhya Pradesh:—
- (i) The Madhya Pradesh Atyavashyak Seva Sandharan Tatha Vichchinnata Nivaran (Sanshodhan) Adhyadesh, 1979 (No. 10 of 1979) promulgated by the Governor of Madhya Pradesh on the 26th December, 1979.
- (ii) The Madhya Pradesh Atyavashyak Seva Sandharan Tatha Vichchinnata Nivaran (Sanshodhan) Nirsan Adhyadesh, 1980 (No. 2 of 1980) promulgated by the Governor of Madhya Pradesh on the 6th February, 1980.

[P.T.O.]



- (11) A copy of Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1978-79, Union Government (Railways) under article 151(1) of the Constitution.
- (12) A copy of Appropriation Accounts, Railways, for 1978-79, Part I—Review (Hindi and English versions).
- (13) A copy of Appropriation Accounts, Railways, for 1978-79, Part II—Detailed Appropriation Accounts (Hindi and English versions).
- (14) A copy of Block Accounts (including Capital statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for 1978-79 (Hindi and English versions).
- (15) A copy of the Navy Leave (First Amendment) Regulations, 1980 (Hindi and English versions) published in Notification No. S.R.O. 75 in Gazette of India dated the 1st March, 1980, under section 185 of the Navy Act, 1957.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) A statement regarding Review on the working of the Company.
- (b) (i) Annual Report of the Praga Tools Limited, Secunderabad, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) A statement regarding Review on the working of the Company.
- (c) (i) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) A statement regarding Review on the working of the Company.

- (17) (i) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1976-77 along with Audit Report thereon.
- (ii) A statement (Hindi and English versions) regarding Review on the working of the Council.
- (iii) A statement (Hindi and English versions) showing reasons for delay in laying the Accounts and the Audit Report.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, New Delhi, for the year 1978-79.
- (ii) A copy of the Review (Hindi and English versions) on the working of the Institute.
- ✓ (19) A copy of the Report (Hindi\* version) of the Commission of Inquiry on Maruti Affairs, together with Appendices, under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952.

#### 4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 1980, passed by Lok Sabha on the 14th March, 1980.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 1980, passed by Lok Sabha on the 14th March, 1980.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Vote on Account Bill, 1980, passed by Lok Sabha on the 12th March, 1980.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 1980, passed by Lok Sabha on the 12th March, 1980.

#### 5. Calling Attention

Shri Shivkumar Singh called the attention of the Minister of Agriculture to the soil erosion problem in the country.

The Minister of Agriculture made a statement in regard thereto.

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\*English version of the Report was laid on the Table on the 2nd February, 1980.

[P.T.O.]

## 6. Matters Under Rule 377

(1) Shri Ramavatar Shastri raised a matter regarding crisis of drinking water in Bihar.

(2) Dr. Vasant Kumar Pandit raised a matter regarding reported shortage of life saving drugs thereby causing hardship to patients.

(3) Shri Chandra Pal Shailani raised a matter regarding reported lathi charge by police on a procession of students in Aligarh on 17 March, 1980.

(4) Shri Sontosh Mohan Dev raised a matter regarding reported assault on two M.L.As and a Chief Councillor in Barpeta (Assam) by anti-social elements.

## 7. Government Bill—Passed

*The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1980.*

The motion for consideration of the Bill was moved by Shri P. C. Sethi.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri A. Neelalohithadasan Nadar

An amendment for reference of the Bill to a Select Committee was moved by Shri Mool Chand Daga.

An amendment for reference of the Bill to a Joint Committee was moved by Shri K. M. Madhukar.

The following Members took part in the debate:—

- (1) Shri Somnath Chatterjee
- (2) Shri Indrajit Gupta

Shri P. C. Sethi replied to the debate.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.02 P.M.)*

The amendments moved by Shri A. Neelalohithadasan Nadar and Shri Mool Chand Daga were withdrawn by leave of the House.

The amendment moved by Shri K. M. Madhukar was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted, as amended.

Clause 5 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. C. Sethi.

The following Members took part in the debate:—

- (1) Shri Mool Chand Daga
- (2) Shri K. M. Madhukar
- (3) Shri P. C. Sethi

The motion was adopted and the Bill, as amended, was passed.

## 8. Motion

Shri Yogendra Makwana moved the following motion:—

“That this House do consider the Twenty-fifth Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1977-78, laid on the Table of the House on the 1st February, 1980.”

The following Members took part in the debate:—

- (1) Shri Chandrajeet Yadav
- (2) Shri Kusuma Krishna Murthy
- (3) Shri Eduardo Faleiro
- (4) Shri Krishna Chandra Halder
- (5) Shri Narsinh Makwana
- (6) Shri Suraj Bhan
- (7) Shri Arvind Netam
- (8) Shri D. P. Yadav
- (9) Shri Dileep Singh Bhuria
- (10) Shri P. K. Kодиyan

The discussion was not concluded.

## \*9. Statement by Minister

The Minister of State for Home Affairs made a statement regarding two missing blind persons after their demonstration on 16 March, 1980.

[P.T.O.]

**10. Report of Business Advisory Committee**

Shri P. Venkatasubbaiah presented the Third Report of Business Advisory Committee.

6. P.M.

(Lok Sabha adjourned till 11 A.M on Thursday, the 20th March, 1980)

AVTAR SINGH RIKHY,  
Secretary.

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\*At 3.23 P.M.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 20, 1980/Phalgun 30, 1901 (Saka)

No. 19

11 A.M.

### 1. Starred Questions

Starred Questions Nos. 142 and 144—150 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1167—1263 and 1265—1346 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the National Labour Institute, New Delhi, for the year 1978-79 along with Accounts and the Audit Report.
- ✓ (2) A copy of the Report (Hindi and English versions) on fatal accident which occurred on the 9th October, 1979 at Bhanora Unit of Bhanora Colliery of M/s. Eastern Coal-fields Limited.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Safety in Mines, Dhanbad, for the year 1978 along with Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by Government on the Report.  
(iii) A statement (Hindi and English versions) showing reasons for delay in laying the Report.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Coal Mines Rescue Stations Committee, Dhanbad, for the year 1978-79.

[P.T.O.]

- (ii) A copy of the Review (Hindi and English versions) by Government on the Report.
- (iii) A statement (Hindi and English versions) showing reasons for delay in laying the Report.
- (5) A copy of the Employees' Provident Funds (Amendment) Scheme, 1980 (Hindi and English versions) published in Notification No. G.S.R. 175 in Gazette of India dated the 9th February, 1980, under section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.
- (6) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and accounts of the National Safety Council for the year 1978-79 within the stipulated period of nine months after the close of the Accounting Year.
- (7) (i) A copy of the Passports (Eighth Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 376(E) in Gazette of India dated the 15th June, 1979 under sub-section (3) of section 24 of the Passports Act, 1967.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (8) A copy of the Madhya Pradesh Vishwavidyalaya (Dwitiya Sanshodhan) Adhyadesh, 1979 (No. 8 of 1979) (Hindi and English versions) promulgated by the Governor on the 4th December, 1979 under article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Madhya Pradesh.
- (9) (i) A copy of the Certified Accounts (Hindi\* version) of the Central Institute of English and Foreign Languages, Hyderabad, for the year 1978-79.
- (ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the Accounts along with English version earlier.
- (10) (i) A copy of the Certified Accounts (Hindi and English versions) of Kendriya Hindi Shikshan Mandal, Agra, for the year 1978-79.

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\*The English version of the Accounts was laid on the Table on the 2nd February, 1980.

- (ii) A statement (Hindi and English versions) showing reasons for delay.
- (11) (i) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University for the year 1976-77 along with Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the Accounts.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 1978-79.
- (ii) A copy of the Review (Hindi and English versions) on the working of the Indian Institute of Management, Calcutta, for the year 1978-79.
- (13) A statement (Hindi and English versions) explaining reasons for not laying the Accounts and the Audit Report of the Indian Institute of Management, Calcutta, for the year 1978-79 within the stipulated period of nine months after the close of the Accounting Year.
- (14) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Transport Corporation, for the year 1978-79 together with Audit Report thereon under sub-section (4) of section 33 of the Road Transport Corporations Act, 1950.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Accounts.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the Accounts.
- (16) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Andhra Pradesh State Agro Industries Corporation Limited, Hyderabad, for the year ended 30th June, 1977.
- (ii) Annual Report of the Andhra Pradesh State Agro Industries Corporation Limited, Hyderabad, for the year ended 30th June, 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O.]



- (b) (i) Review (Hindi and English versions) by the Government on the working of the Rajasthan State Agro-Industries Corporation Limited, Jaipur, for the year 1977-78.
- (ii) Annual Report (Hindi and English versions) of the Rajasthan State Agro-Industries Corporation Limited, Jaipur, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1975-76.
- (ii) Annual Report of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review (Hindi and English versions) by the Government on the working of the Kerala Agro-Industries Corporation Limited, Trivendrum, for the year 1976-77.
- (ii) Annual Report (Hindi and English versions) of the Kerala Agro-Industries Corporation Limited, Trivendrum, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (17) Four statements showing reasons for delay in laying the reports mentioned at (16) above.
- (18) A statement explaining reasons for not laying simultaneously the Hindi version of the Annual Report of Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1975-76.
- (19) A copy of the Madhya Pradesh Cooperative Societies (Third Amendment) Ordinance, 1979 (No. 9 of 1979) (Hindi and English versions) promulgated by the Governor of Madhya Pradesh on the 22nd December, 1979, under article 213 (2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17 February, 1980 issued by the President in relation to the State of Madhya Pradesh.
- (20) A copy of the Bombay Land Requisition (Gujarat Amendment) Ordinance, 1979 (No. 9 of 1979) promulgated by

the Governor of Gujarat on the 29th December, 1979 under article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Gujarat.

- (21) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Drugs and Cosmetics Act, 1940:—
- (i) The Drugs and Cosmetics (Second Amendment) Rules, 1979, published in Notification No. G.S.R. 1241 in Gazette of India dated the 6th October, 1979.
  - (ii) The Drugs and Cosmetics (Third Amendment) Rules, 1979, published in Notification No. G.S.R. 1242 in Gazette of India dated the 6th October, 1979.
  - (iii) The Drugs and Cosmetics (Fourth Amendment) Rules, 1979, published in Notification No. G.S.R. 1243 in Gazette of India dated the 6th October, 1979.
  - (iv) The Drugs and Cosmetics (Fifth Amendment) Rules, 1979, published in Notification No. G.S.R. 1281 in Gazette of India dated the 20th October, 1979.
- (22) (i) A copy of the Indian Medicine Central Council (Election) Amendment Rules, 1979 (Hindi and English versions) published in Notification No. S.O. 532 (E) in Gazette of India dated the 15th September, 1979, under sub-section (2) of section 35 of the Indian Medicine Central Council Act, 1970.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above notification.
- (23) A copy of the Prevention of Food Adulteration (First Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 19(E) in Gazette of India dated the 28th January, 1980, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (24) (i) A copy of the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) (Sanshodhan) Adhyadesh, 1980 (No. 2 of 1980) (Hindi and English versions) promulgated by the Governor of Uttar Pradesh on the 6th March, 1980, under article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Uttar Pradesh.

[P.T.O.]

- (ii) A statement (Hindi and English versions) explaining the circumstances which necessitated immediate legislation by the above Ordinance.

#### **4. Messages from Rajya Sabha**

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 1980, passed by Lok Sabha on the 14th March, 1980.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Union Duties of Excise (Electricity) Distribution Bill, 1980, passed by Lok Sabha on the 14th March, 1980.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Assam Appropriation (Vote on Account) Bill, 1980, passed by Lok Sabha on the 15th March, 1980.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Assam Appropriation Bill, 1980, passed by Lok Sabha on the 15th March, 1980.

#### **5. Calling Attention**

Shri M. Ram Gopal Reddy called the attention of the Minister of External Affairs to the reported fresh complications in the supply of nuclear fuel by the U.S.A. for Tarapur.

The Minister of External Affairs made a statement in regard thereto.

#### **6. Motion regarding Third Report of Business Advisory Committee**

Shri P. Venkatasubbaiah moved the following motion:—

“That this House do agree with the Third Report of the Business Advisory Committee presented to the House on the 19th March, 1980.”

An amendment moved by Shri A. K. Roy was withdrawn by leave of the House.

The motion was adopted.

#### **7. Statement by Minister**

The Minister of State for Railways made a statement on the derailment of 11 Dn. Barak Valley Express between Dihakho and Mupa Stations of Northeast Frontier Railway on 20 March, 1980.

## 8. Matters under Rule 377

(1) Shri Samar Mukherjee raised a matter regarding reported plan of West Bengal Congress (I) leaders to block Siliguri-Assam Highway on 24 March, 1980 disrupting supplies of essential commodities to Assam.

(2) Shri Ram Swaroop Ram raised a matter regarding measures to check devastation by floods every year in Bihar.

(3) Shri K. A. Rajan raised a matter regarding setting up of second Railway Coach Factory in Kerala.

(4) Shri Era Mohan raised a matter regarding reported closure of the Central Ground Water Board Office at Coimbatore.

(5) Shri Eduardo Faleiro raised a matter regarding reported strike by the employees of four news agencies.

## 9. Motion

Discussion on the following motion moved by Shri Yogendra Makwana on the 19th March, 1980, continued:—

“That this House do consider the Twenty-fifth Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1977-78, laid on the Table of the House on the 1st February, 1980.”

The following Members took part in the debate:—

- (1) Shri Giridhar Gomango
- (2) Shri R. R. Bhole
- (3) Shri C. T. Dhandapani
- (4) Shri A. C. Das
- (5) Shri Harikesh Bahadur
- (6) Shri N. E. Horo
- (7) Shri Ram Lal Rahi
- (8) Shri Harish Rawat
- (9) Shri Jagpal Singh
- (10) Shri Ram Pyare Panika
- (11) Shri Hiralal R. Parmar
- (12) Shri Pius Tirkey
- (13) Shri Uttam Rathod
- (14) Shrimati Sahodrabai Rai
- (15) Shri Rajnath Sonkar Shastri

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- (16) Shri Dalbir Singh
- (17) Shri Mahabir Prasad
- (18) Shri Bheekhabhai
- (19) Shri Shibu Soren
- (20) Shri Ranjit Singh
- (21) Shrimati Vidya Chennupati
- (22) Shri Maganbhai Barot

The discussion was not concluded.

6 P. M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 21st March, 1980)

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 21, 1980|Chaitra 1, 1902 (Saka)

No. 20

11.01 A.M.

### 1. Starred Questions

Starred Questions Nos. 163—168 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1347—1358, 1380—1463 and 1465—1531 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (quality Control and Inspection) Act, 1963:—
  - (i) The Export of Paints and Allied products (Quality Control and Inspection) Rules, 1980, published in Notification No. S.O. 356 in Gazette of India dated the 16th February, 1980.
  - (ii) The Export of Glazed Earthenware Tiles (Quality Control and Inspection) Rules, 1980, published in Notification No. S.O. 359 in Gazette of India dated the 16th February, 1980.
- (2) A copy of the Standards of Weights and Measures (Packaged Commodities) Amendment Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 59(E) in Gazette of India dated the 23rd February, 1980, under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.

[P.T.O.]

- (3) A copy of Notification No. S.O. 25/1/78-Adm. (Hindi and English versions) published in Gazette of India dated the 14th July, 1979 declaring Ammomum Subulatum Roxb (Large Cardamom) a Cardamom Plant for the purpose of the Act, issued under section 3 of the Cardamom Act, 1965.
- (4) A copy of the Certified Accounts (Hindi and English versions) of the Cardamom Board, Cochin, for the year 1978-79 and the Audit Report thereon, under sub-section (4) of section 19 of the Cardamom Act, 1965.
- (5) A copy of the Certified Accounts (Hindi and English versions) of the Coffee Board for the year 1976-77 and the Audit Report thereon.
- (6) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Bombay, for the year ending 31st March, 1979 together with audited accounts.
- (7) A copy of Notification No. S.O. 2207 (Hindi and English versions) published in Gazette of India dated the 30th June, 1979 making certain amendment to Notification No. S.O. 13(E) dated the 11th January, 1978, issued under section 4 of the Rubber Act, 1947.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Trade Fair Authority of India, New Delhi, for the year 1978-79.
  - (ii) Annual Report of the Trade Fair Authority of India, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) A copy of the Report (Hindi and English versions) of the Commissioner of Railway Safety on the working of the Commission of Railway Safety for the year 1976-77.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the U.P. State Agro Industrial Corporation Limited, Lucknow, for the year 1976-77.

- (ii) Annual Report of the U.P. State Agro Industrial Corporation Limited, Lucknow, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Andhra Pradesh State Agro Industries Corporation Limited, Hyderabad, for the period ended 30th June, 1975.
- (ii) Annual Report of the Andhra Pradesh State Agro Industries Corporation Limited, Hyderabad, for the period ended 30th June, 1975 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Tamilnadu Agro Industries Corporation Limited, Madras, for the year 1976-77.
- (ii) Annual Report of the Tamilnadu Agro Industries Corporation Limited, Madras, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of Kerala Agro Industries Corporation Limited, Trivandrum, for the year 1977-78.
- (ii) Annual Report of the Kerala Agro Industries Corporation Limited, Trivandrum, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Orissa Agro Industries Corporation Limited, Cuttack, for the year 1971-72.
- (ii) Annual Report of the Orissa Agro Industries Corporation Limited, Cuttack, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the Orissa Agro Industries Corporation Limited, Cuttack, for the year 1973-74.
- (ii) Annual Report of the Orissa Agro Industries Corporation Limited, Cuttack, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O.]



- (11) Six statements (Hindi and English versions) showing reasons for delay in laying the reports mentioned at (10) above.
- (12) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 1978-79 along with the Accounts and the Audit Report thereon, under sub-section (3) of section 22 read with sub-section (4) of section 19 of the Tobacco Board Act, 1975.
- (13) A copy of the Review (Hindi and English versions) by the Government on the working of the Tobacco Board, Guntur for the year 1978-79.
- (14) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation together with the Auditor's Report for the year 1978-79 published in Notification No. F. 6/7/79-Fin. (G) in Delhi Gazette dated the 28th August, 1979, under sub-section (3) of section 38 of the State Financial Corporations Act, 1951.

#### 4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Bihar Appropriation (Vote on Account) Bill, 1980, passed by Lok Sabha on the 15th March, 1980.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Bihar Appropriation Bill, 1980, passed by Lok Sabha on the 15th March, 1980.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Gujarat Appropriation (Vote on Account) Bill, 1980, passed by Lok Sabha on the 15th March, 1980.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Gujarat Appropriation Bill, 1980, passed by Lok Sabha on the 15th March, 1980.
- (v) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Madhya Pradesh Appropriation (Vote on Account) Bill, 1980, passed by Lok Sabha on the 15th March, 1980.
- (vi) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Madhya Pradesh Appropriation Bill, 1980, passed by Lok Sabha on the 15th March, 1980.

(vii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Maharashtra Appropriation (Vote on Account) Bill, 1980, passed by Lok Sabha on the 17th March, 1980.

(viii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Maharashtra Appropriation Bill, 1980, passed by Lok Sabha on the 17th March, 1980.

## **5. Calling Attention**

Shri Ajoy Biswas called the attention of the Minister of Home Affairs to the reported police firing on the onion growers at Pimpalgaon-Baswant in Nasik district of Maharashtra on 19th March, 1980 resulting in the death of two peasants and injuries to several others.

The Minister of State for Home Affairs made a statement in regard thereto.

## **6. Statement by Prime Minister**

The Prime Minister made a statement regarding the demonstration in West Bengal over the situation in Assam.

## **7. Presentation of Petition**

Shri Bapusaheb Parulekar presented a petition signed by Shrimati Kusum Ramchandra Abhyankar and others regarding establishment of Ratnagiri Aluminium Project in Maharashtra.

## **8. Statement by Minister**

The Minister of Energy, Irrigation and Coal made a statement regarding the Report of Rashtriya Barh Ayog (National Flood Commission).

## **9. Statement regarding Government Business**

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 25th March, 1980.

## **10. Matters Under Rule 377**

(1) Shri Jyotirmoy Bosu raised a matter regarding migration of Non-Assamese speaking families from Nalbari and Barpeta (Assam) to Alipurduar railway station (West Bengal).

[P.T.O.]

(2) Shri Satyanarayan Jatiya raised a matter regarding reported non-payment of wages to workers and price to the sugarcane growers by the management of Seth Govind Ram Sugar Mills, Mahidpur (Madhya Pradesh).

(3) Shri Mani Ram Bagri raised a matter regarding law and order situation in the country.

(4) Shri Kedar Pandey raised a matter regarding reported delay in the construction of railway bridge over river Gandak at Chhitoni (Bihar).

#### 11. Motion

Discussion on the following motion moved by Shri Yogendra Makwana on the 19th March, 1980, continued:—

“That this House do consider the Twenty-fifth Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1977-78, laid on the Table of the House on the 1st February, 1980.”

The following Members took part in the debate:—

- (1) Shrimati Bibha Ghosh Goswami
- (2) Shri K. Pradhani
- (3) Shri R. N. Rakesh
- (4) Shri Bapusaheb Parulekar
- (5) Shri A. R. Mallu
- (6) Shri Mool Chand Daga
- (7) Shri C. Chinnaswamy
- (8) Shri Ram Swaroop Ram
- (9) Shri Godil Prasad Anuragi
- (10) Shri Chintamani Jena
- (11) Shri Buta Singh

Shri Yogendra Makwana replied to the debate.

#### 12. Private Member's Resolution—Under Consideration

Discussion on the following Resolution moved by Shrimati Suseela Gopalan and the amendment thereto moved on the 1st February, 1980, continued:—

“This House is of the opinion that a reappraisal of the existing Centre-State relations with a view to give more financial powers and greater autonomy for the States in consonance with the true concept of federalism is necessary and in this context calls upon the Central Government to immediately convene a Conference of Chief Ministers along with representatives of recognised political parties.”

The following Members took part in the debate:—

- (1) Shri K. Lakkappa
- (2) Shri Chandrajeet Yadav
- (3) Shri Era Mohan
- (4) Shri Shivraj V. Patil
- (5) Shri Brajmohan Mohanty
- (6) Shri Chitta Basu
- (7) Shri Narayan Choubey
- (8) Shri Keyur Bhushan
- (9) Shri Ram Vilas Paswan

The discussion was not concluded.

### **13. Calling Attention**

Shri Samar Mukherjee called the attention of the Ministry of Energy and Irrigation to the reported explosion at Nirsha Colliery of the Eastern Coalfields Ltd. causing the death of 7 persons and injuries to several others.

The Minister of Energy and Irrigation made a statement in regard thereto. ..

### **14. Statement by Minister**

The Minister of Home Affairs made a statement regarding the incident of clash between some policemen and some lawyers in Gwalior on the 20th March, 1980.

6.36 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 25th March, 1980)

**AVTAR SINGH RIKHY,**  
**Secretary.**

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 25, 1980/Chaitra 5, 1902 (Saka)

No. 21

11.01 A.M.

### 1. Starred Questions

Starred Questions Nos. 183, 184, 186, 188 and 190—192 were orally answered. Replies to Starred Questions Nos. 185, 187, 189, 193—199, 201 and 202 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1532—1640, 1642—1668 and 1670—1675 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune for the year 1978-79 along with Audited Accounts.
- (ii) Statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (2) A copy of the Madhya Pradesh Civil Courts (Amendment and Validation) Ordinance, 1979 (No. 7 of 1979) (Hindi and English versions) promulgated by the Governor of Madhya Pradesh on the 28th November, 1979, under article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Madhya Pradesh.

[P.T.O.]

- (3) A copy of the Annual Report (Hindi and English versions) for the year 1978-79 on the working and administration of the Companies Act, 1956, under section 638 of the said Act.
- (4) (i) A copy of the Audit Report (Hindi and English versions) on the accounts of the Delhi Urban Art Commission for the period from May, 1974 to March, 1978 under sub-section (4) of Section 20 of the Delhi Urban Art Commission Act, 1973.  
(ii) Review (Hindi and English versions) by Government on the above Audit Report.  
(iii) Statement (Hindi and English versions) showing reasons for delay in laying the Audit Report.
- (5) A copy of Notification No. S.O. 200(E) (Hindi and English versions) published in Gazette of India dated the 21st March, 1980 containing President's Order dated the 21st March, 1980 issued under section 31 of the Delhi Administration Act, 1966 suspending certain provisions of the said Act, dissolving the Metropolitan Council of Delhi and directing that the members of the Executive Council shall cease to hold office as such.

#### **4. Messages from Rajya Sabha**

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Orissa Appropriation (Vote on Account) Bill, 1980, passed by Lok Sabha on the 17th March, 1980.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Orissa Appropriation Bill, 1980, passed by Lok Sabha on the 17th March, 1980.

#### **5. Calling Attention**

Shri K. P. Singh Deo called the attention of the Minister of Commerce and Civil Supplies to the reported arrest of seven multi-millionaires of Bihar in connection with a multimillion rupee salt and coal smuggling racket.

The Minister of State for Commerce and Civil Supplies made a statement in regard thereto.

## 6. Matters under Rule 377

(1) Shri K. M. Madhukar raised a matter regarding reported death of a patient in Patna hospital.

(2) Shri T. R. Shamanna raised a matter regarding reported encircling of Peenya plantation village in Bangalore by erecting a high wall by military authorities causing difficulties to the villagers.

(3) Shri Krishna Chandra Halder raised a matter regarding reported closure of Andal cap-storage by Food Corporation of India resulting in unemployment of employees.

(4) Shri Uttamrao Patil raised a matter regarding sick units of Agro-Service Centres in Maharashtra.

## 7. Statutory Resolutions—under consideration

@(1) GIANI ZAIL SINGH moved the following Resolution:—

“That this House approves the Proclamation issued by the President on the 17th February, 1980 under article 356 of the Constitution in relation to the State of Bihar.”

@(2) GIANI ZAIL SINGH moved the following Resolution:—

“That this House approves the Proclamation issued by the President on the 17th February, 1980 under article 356 of the Constitution in relation to the State of Gujarat.”

@(3) GIANI ZAIL SINGH moved the following Resolution:—

“That this House approves the Proclamation issued by the President on the 17th February, 1980 under article 356 of the Constitution in relation to the State of Madhya Pradesh.”

@(4) GIANI ZAIL SINGH moved the following Resolution:—

“That this House approves the Proclamation issued by the President on the 17th February, 1980 under article 356 of the Constitution in relation to the State of Maharashtra.”

@(5) GIANI ZAIL SINGH moved the following Resolution:—

“That this House approves the Proclamation issued by the President on the 17th February, 1980 under article 356 of the Constitution in relation to the State of Orissa.”

@(6) GIANI ZAIL SINGH moved the following Resolution:—

“That this House approves the Proclamation issued by the President on the 17th February, 1980 under article 356 of the Constitution in relation to the State of Punjab.”

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@Discussed together.

[P.T.O.]

@(7) GIANI ZAIL SINGH moved the following Resolution:—

“That this House approves the Proclamation issued by the President on the 17th February, 1980 under article 356 of the Constitution in relation to the State of Rajasthan.”

@(8) GIANI ZAIL SINGH moved the following Resolution:—

“That this House approves the Proclamation issued by the President on the 17th February, 1980 under article 356 of the Constitution in relation to the State of Tamil Nadu.”

@(9) GIANI ZAIL SINGH moved the following Resolution:—

“That this House approves the Proclamation issued by the President on the 17th February, 1980 under article 356 of the Constitution in relation to the State of Uttar Pradesh.”

The following Members took part in the combined debate:—

- (1) Shri Rasheed Masood
- (2) Shri Mohan Lal Sukhadia
- (3) Shri Gulsher Ahmed
- (4) Shri Somnath Chatterjee
- (5) Shri C. M. Stephen
- (6) Shri Chintamani Panigrahi
- (7) Shri Shivraj V. Patil
- (8) Shri V. Kishore Chandra S. Deo
- (9) Shri Jaideep Singh
- (10) Shri Virdhi Chand Jain
- (11) Shri Indrajit Gupta
- (12) Shri Harish Kumar Gangwar
- (13) Shri Frank Anthony
- (14) Shri R. R. Bhole
- (15) Shri Maganbhai Barot
- (16) Shri Chandra Pal Shailani
- (17) Shri Brajmohan Mohanty
- (18) Shri Mool Chand Daga (*Speech unfinished*).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 26th March, 1980).

AVTAR SINGH RIKHY,  
Secretary.

@Discussed together.



**LOK SABHA**

**BULLETIN—PART I**

[Brief Record of Proceedings]

Wednesday, March 26, 1980/Chaitra 6, 1902 (Saka)

No. 22

11.01 A.M.

**1. Starred Questions**

Starred Questions Nos. 203—206 were orally answered. Replies to Starred Questions Nos. 207—219, 219A and 220—222 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Questions Nos. 1676—1875 and 1875A were laid on the Table.

**3. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i). Annual Report of the Central Electronics Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (ii) Statement regarding Review by the Government on the working of the Company and reasons for delay in laying the Report.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of Neyveli Lignite Corporation Limited, Neyveli (Tamil Nadu) for the year 1978-79

[P.T.O.]

- (ii) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli (Tamil Nadu) for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 1978-79 along with Audited Accounts.
- (4) A copy of the Gujarat Legislative Assembly (Leader of the Opposition) Salary and Allowances (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. GK-80-8-4691|B (PA) in Gujarat Government Gazette dated the 4th March, 1980, under sub-section (3) of section 12 of the Gujarat Legislative Assembly (Leader of the Opposition) Salary and Allowances Act, 1979 read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Gujarat.
- (5) A copy of the Salary and Allowances of Leader of Opposition in Legislative Assembly Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 41 in Punjab Government Gazette dated the 30th March, 1979, together with Corrigendum thereto published in Punjab Government Gazette dated the 10th August, 1979 under sub-section (3) of section 10 of the Salary and Allowances of Leader of Opposition in Legislative Assembly Act, 1978 read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Punjab.
- (6) A copy of the Bihar Legislature (Members' Salaries, Allowances and Pension) (Amendment) Ordinance, 1980 (No. 4 of 1980) (Hindi and English versions) promulgated by the Governor of Bihar on the 4th March, 1980, under article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Bihar.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Annual Report of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (ii) **Statement regarding Review by the Government on the working of the Company.**
- (b) (i) **Annual Report of the Bharat Pumps and Compressors Limited, Naini, Allahabad, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.**
- (ii) **Statement regarding Review by the Government on the working of the Company.**
- (c) (i) **Review by the Government on the working of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1978-79.**
- (ii) **Annual Report of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.**
- (8) **Statement (Hindi and English versions) showing reasons for delay in laying the Report mentioned at 7 (c) above.**
- (9) **A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—**
  - (i) **S.O. 556 (E) published in Gazette of India dated the 28th September, 1979 regarding continuation of the management of M's. Eastern Distilleries Private Limited, Calcutta.**
  - (ii) **S.O. 757 (E) published in Gazette of India dated the 26th November, 1979 regarding continuation of the management of M's. Containers and Closures Limited, Calcutta.**
- (10) **A copy of Notification No. S.O. 15(E) (Hindi and English versions) published in Gazette of India dated the 11th January, 1980 regarding continuation of the management of M's. Shri Janki Sugar Mills and Company, Doiwala, District Dehradun (Uttar Pradesh) by the Uttar Pradesh State Sugar Corporation Limited, under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951.**
- (11) **A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—**
  - (i) **Advance Report of the Comptroller and Auditor General of India for the year 1978-79, Union Government (Civil).**

[P.T.O.]

- (ii) **Report of the Comptroller and Auditor General of India for the year 1978-79, Union Government (Defence Services).**
- (12) A copy of the Appropriation Accounts of the Defence Services for the year 1978-79 and Commercial Appendix thereto (Hindi and English versions).
- (13) A copy of the Consolidated Report (Hindi and English versions) on the working of the public sector banks for the year ended 31st December, 1978.
- (14) A copy of Notification No. G.S.R. 107(E) (Hindi and English versions) published in Gazette of India dated the 19th March, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or *vice-versa*, under section 159 of the Customs Act, 1962
- (15) A copy each of the following Gujarat Government Notifications (Hindi and English versions) under sub-section (3) of section 49 of the Gujarat Sales Tax Act, 1969 read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Gujarat:—
- (i) Notification No. (GHN-72) GST-1079 (S. 49) (76) published in Gujarat Government Gazette dated the 26th October, 1979 containing corrigendum to Notification No. (GHN-39) GST-1078 (S. 49) (67)TH dated the 26th June, 1978.
- (ii) Notification No. (GHN-86) GST-1079 (S. 49) (77)TH dated the 12th December, 1979 making certain amendments to Notification No. (GHN-627) GST-1070 (S. 49)-TH dated the 29th April, 1970.
- (iii) Notification No. (GHN 91) GST-1079 (S. 49) (78)TH published in Gujarat Government Gazette dated the 28th December, 1979 making certain amendment to Notification No. (GHN-627) GST-1070 (S. 49)-TH dated the 29th April, 1970.
- (iv) Notification No. (GHN 93) GST-1079 (S. 49)/(79)TH published in Gujarat Government Gazette dated the 28th December, 1979 making certain amendment to Notification No. (GHN-627) GST-1070 (S. 49)TH dated the 29th April, 1970.

- (v) Notification No. (GHN-95) GST-1079|(S. 49)|(80)TH published in Gujarat Government Gazette dated the 29th December, 1979 making certain amendment to Notification No. (GHN-627)-GST-1070 (S. 49)-TH dated the 29th April, 1970.
- (vi) Notification No. (GHN-4) GST-1080 (S. 49)-81-TH published in Gujarat Government Gazette dated the 16th January, 1980 making certain amendment to Notification No. (GHN-627) GST-1070|(S. 49)-TH dated the 29th April, 1970.
- (vii) Notification No. (GHN-18) GST-1080 (S. 49)|(82)TH published in Gujarat Government Gazette dated the 3rd March, 1980 making certain amendment to Notification No. (GHN-627)|GST-1070 (S. 49)TH dated the 29th April, 1970.
- (16) A copy each of the following Gujarat Government Notifications (Hindi and English versions) under sub-section (5) of section 86 of the Gujarat Sales Tax Act, 1969 read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Gujarat:—
- (i) Notification No. (GHN-71) GSR-1079 (25)TH published in Gujarat Government Gazette dated the 26th October, 1979 containing corrigendum to Notification No. (GHN-32) GST-1078 (20)|TH dated the 18th May, 1978.
- (ii) The Gujarat Sales Tax (Second Amendment) Rules, 1979, published in Notification No. (GHN-74) GSR-1079 (22)TH in Gujarat Government Gazette dated the 19th October, 1979.
- (iii) The Gujarat Sales Tax (Third Amendment) Rules, 1979, published in Notification No. (GHN-81) GSR-1079|(23)|TH in Gujarat Government Gazette dated the 22nd November, 1979.
- (iv) The Gujarat Sales Tax (Fourth Amendment) Rules, 1979, published in Notification No. (GHN-94) GSR-1079 (24) TH in Gujarat Government Gazette dated the 28th December, 1979.
- (v) The Gujarat Sales Tax (Amendment) Rules, 1980 published in Notification No. (GHN-17) GSR-1080|(26)|TH in Gujarat Government Gazette dated the 3rd March, 1980.

[P.T.O.]

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the year ended the 31st March, 1979 along with the Audited Accounts, under section 29 of the Life Insurance Corporation Act, 1956.
- (ii) A statement (Hindi and English versions) regarding Review by Government on the working of the Company.
- (18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) Statement regarding Review by the Government on the working of the Company.
- (b) (i) Annual Report of the Goa Shipyard Limited, Vasco-da-Gama, Goa, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) Statement regarding Review by the Government on the working of the Company.
- (c) (i) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) Statement regarding Review by the Government on the working of the Company.
- (d) (i) Annual Report of the Mazagon Dock Limited, Bombay, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) Statement regarding Review by the Government on the working of the Company.
- (e) (i) Annual Report of the National Research Development Corporation of India, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) Statement regarding Review by the Government on the working of the Company.

- (19) Statement (Hindi and English versions) showing reasons for delay in laying the report mentioned at 18(e) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1978-79 along with Audited Accounts.
- (ii) Statement regarding Review by the Government on the working of the Institute and reasons for delay in laying the report.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehra Dun, for the year 1978-79 along with Audited Accounts.
- (ii) Statement regarding Review by the Government on the working of the Institute and reasons for delay in laying the report.
- (22) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 1978-79 together with Audited Accounts.
- (23) A copy of Notification No. F. 3/8/79-Home (P) Estt. (Hindi and English versions) published in Delhi Gazette dated the 10th January, 1980 making certain amendment to the Punjab Police Rules, 1934, in their application to the Union Territory of Delhi, under section 148 of the Delhi Police Act, 1978.

#### **4. Question of Privilege**

The Deputy Speaker withheld his consent to the raising of question of privilege given notice of by Shri Jyotirmoy Bosu against the Minister of Energy, Irrigation and Coal regarding alleged misleading information given to the House on 11 March, 1980 during supplementaries on Starred Question No. 3 relating to power generation by D.V.C.

#### **5. Calling Attention**

Shri K. P. Unnikrishnan called the attention of the Minister of Home Affairs to the reported economic blockade of Assam and tension arising therefrom.

The Minister of State for Home Affairs made a statement in regard thereto.

[P.T.O.]

## **6. Statement by Minister**

The Minister of External Affairs made a statement regarding the decision to accord full diplomatic recognition to the office of the Palestinian Liberation Organisation in New Delhi.

## **7. Government Bill—Introduced**

The Mica Mines Labour Welfare Fund (Amendment) Bill, 1980.

## **8. Matters under Rule 377**

(1) Shri Era Mohan raised a matter regarding independent status to the Coimbatore Regional Station of Central Institute for Cotton Research.

(2) Shri Samar Mukherjee raised a matter regarding reported death of two workers of Naval Dockyard, Visakhapatnam due to suffocation in a gas chamber.

(3) Shri Chintamani Panigrahi raised a matter regarding piling up of steel ingots in public sector steel plants.

(4) Shri Chandra Pal Shailani raised a matter regarding murder of Shri Gautam Jaisinghani, a student of St. Stephen College, Delhi.

(5) Shri Manoranjan Bhakta raised a matter regarding starvation conditions in Andaman and Nicobar Islands.

## **9. Statutory Resolutions—Adopted**

\*(1) Discussion on the following Resolution moved by Giani Zail Singh on the 25th March, 1980, continued:—

“That this House approves the Proclamation issued by the President on the 17th February, 1980 under article 356 of the Constitution in relation to the State of Bihar.”

On the Resolution, after discussion as indicated below, the House divided, Ayes \*\*271; Noes \*\*67. The Resolution was accordingly adopted.

\*(2) Discussion on the following Resolution moved by Giani Zail Singh on the 25th March, 1980, continued:—

“That this House approves the Proclamation issued by the President on the 17th February, 1980 under article 356 of the Constitution in relation to the State of Gujarat.”

The Resolution, after discussion as indicated below, was adopted.

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\*Discussed together.

\*\*Subject to correction.



\* (3) Discussion on the following Resolution moved by Giani Zail Singh on the 25th March, 1980, continued:—

“That this House approves the Proclamation issued by the President on the 17th February, 1980 under article 356 of the Constitution in relation to the State of Madhya Pradesh.”

The Resolution, after discussion as indicated below, was adopted.

\* (4) Discussion on the following Resolution moved by Giani Zail Singh on the 25th March, 1980, continued:—

“That this House approves the Proclamation issued by the President on the 17th February, 1980 under article 356 of the Constitution in relation to the State of Maharashtra.”

The Resolution, after discussion as indicated below, was adopted.

\* (5) Discussion on the following Resolution moved by Giani Zail Singh on the 25th March, 1980, continued:—

“That this House approves the Proclamation issued by the President on the 17th February, 1980 under article 356 of the Constitution in relation to the State of Orissa.”

The Resolution, after discussion as indicated below, was adopted.

\* (6) Discussion on the following Resolution moved by Giani Zail Singh on the 25th March, 1980, continued:—

“That this House approves the Proclamation issued by the President on the 17th February, 1980 under article 356 of the Constitution in relation to the State of Punjab.”

The Resolution, after discussion as indicated below, was adopted.

\* (7) Discussion on the following Resolution moved by Giani Zail Singh on the 25th March, 1980, continued:—

“That this House approves the Proclamation issued by the President on the 17th February, 1980 under article 356 of the Constitution in relation to the State of Rajasthan.”

The Resolution, after discussion as indicated below, was adopted.

\* (8) Discussion on the following Resolution moved by Giani Zail Singh on the 25th March, 1980, continued:—

“That this House approves the Proclamation issued by the President on the 17th February, 1980 under article 356 of the Constitution in relation to the State of Tamil Nadu.”

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\*Discussed together.

[P.T.O.]

The Resolution, after discussion as indicated below, was adopted.

The Resolution, after discussion as indicated below, was adopted.  
Zail Singh on the 25th March, 1980, continued:—

\* (9) Discussion on the following Resolution moved by Giani

“That this House approves the Proclamation issued by the President on the 17th February, 1980 under article 356 of the Constitution in relation to the State of Uttar Pradesh.”

The following Members took part in the combined debate on the Resolutions at (1) to (9) above:—

- (1) Shri Mool Chand Daga
- (2) Shri Atal Bihari Vajpayee
- (3) Shri Sanjay Gandhi
- (4) Shri C. M. Stephen
- (5) Shri C. T. Dhandapani
- (6) Shri Harish Rawat
- (7) Shri George Fernandes
- (8) Shri Shiv Prasad Sahu
- (9) Shri H. K. L. Bhagat
- (10) Shri Chitta Basu
- (11) Shri S. A. Dorai Sebastian
- (12) Shri Chhfranji Lal

Giani Zail Singh replied to the debate.

The Resolutions were thereafter adopted as indicated above.

#### 10. Half-an-Hour Discussion

Dr. Farooq Abdulla raised a half-an-hour discussion on points arising out of the reply given on the 14th March, 1980 to Unstarred Question No. 617 regarding enquiry into gold auctions.

Shri R. Venkataraman replied to the discussion.

7.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 27th March, 1980).

AVTAR SINGH RIKHY,  
Secretary.

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\*Discussed together.

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Thursday, March 27, 1980/Chaitra 7, 1902 (Saka)

No. 23

11 A.M.

### 1. Obituary References

The Speaker made references to the passing away of Shri Kamala Prasad Agarwala who was a Member of the Fifth Lok Sabha, Shri Jwala Prasad Dube who was a Member of the Fifth Lok Sabha, Shri C. M. Trivedi who was a Member of the Central Legislative Assembly and Shri T. Sohan Lal who was a Member of the Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

### 2. Starred Questions

Starred Questions Nos. 223 and 225—230 were orally answered. Replies to remaining questions were laid on the Table

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 1876—1988 and 1990—2078 were laid on the Table.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Coal Mines Provident Fund (Amendment) Scheme, 1980 (Hindi and English versions) published in Notification No. G.S.R. 308 in Gazette of India dated the 15th March, 1980 under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948.

[P.T.O.]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Bridge and Roof Company (India) Limited, Calcutta, for the year 1977-78.
  - (ii) Annual Report of the Bridge and Roof Company (India) Limited, Calcutta, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1978-79.
  - (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the report mentioned at (2) (a) above.
- (4) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of Bridge and Roof Company (India) Limited, Calcutta, for the year 1978-79 within the stipulated period of nine months after the close of the Accounting Year.
- (5) A copy of the Delhi Shops and Establishments (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. F.1(22)/79-LC(S) in Delhi Gazette, dated the 29th January, 1980, under sub-section (3) of section 47 of the Delhi Shops and Establishments Act, 1954.
- (6) A copy each of the following Gujarat Government Notifications (Hindi and English versions) under sub-section (2) of section 4 of the Bombay Shops and Establishments Act, 1948 read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Gujarat:—
- (i) Notification No. KH-L-128-BSE|1449-48293-T published in Gujarat Government Gazette dated the 6th March, 1980 amending Schedule II of the Act.
  - (ii) Notification No. KH-L-171/BSE-1479-21252-T published in Gujarat Government Gazette dated the 7th March, 1980 adding an entry in Schedule II to the Act.

- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the National Film Development Corporation Private Limited, New Delhi, for the year 1978-79.
  - (ii) Annual Report of the National Film Development Corporation Private Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training, Western Region, Bombay, for the year ended 31st March, 1979 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the above Report.
- (9) (i) A copy of the Annual Accounts (Hindi and English versions) of the Visva Bharati, Santiniketan, for the year 1978-79 together with Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.
- (10) (i) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, for the year 1977-78 together with the Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 1978-79 together with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the above Report.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (11) (i) above.
- (13) A copy of the Annual Accounts @ (Hindi version) of the Regional Engineering College, Calicut, for the year 1977-78 together with the Audit Report thereon.

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@English version of the documents were laid on the Table on the 2nd February, 1980.

[P.T.O.]

- (14) A copy of the Annual Report @(Hindi version) of the Regional Engineering College, Calicut, for the year 1978-79.
- (15) (i) A copy of the Annual Report of the Regional Engineering College, Srinagar, for the year 1978-79.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the above Report.
- (16) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the report mentioned at (15)(i) above.
- (17) (i) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1978-79 together with Audit Report thereon, under sub-section (4) of section 19 of the University Grants Commission Act, 1956.  
(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.
- (18) A copy each of the following Notifications under sub-section (3) of section 59 of the Children Act, 1960:—
- (i) The Doda and Nagar Haveli Children Rules, 1979, published in Notification No. ADM|LAW|242|(39)|75 in Gazette of India dated the 5th January, 1980.
- (ii) The Pondicherry Children (Management, Functions and Responsibilities of Special Schools, Children's Homes and Observation Homes) (Amendment) Rules, 1980, published in Notification No. G.O.Ms. 7|80|HEW (SW) dated the 24th January, 1980.
- (19) Two statements (Hindi and English versions) explaining reasons for not laying the Hindi version of the Rules
- (20) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (18)(i) above.
- (21) A copy of the Bihar Children Ordinance, 1980 (No. 45 of 1980) (Hindi and English versions) promulgated by the Governor of Bihar on the 4th March, 1980, under article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Bihar.

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@English version of the documents were laid on the Table on the 2nd February, 1980.

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Silchar, for the year 1978-79.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the above Report.
- (23) (i) A copy of the Audit Report on the accounts of the National Council of Educational Research and Training, New Delhi, for the year 1978-79.
- (ii) A statement (Hindi and English versions) regarding Review by Government on the Audit Report.
- (iii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Audit Report.
- (24) (i) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad for the year 1978-79 together with Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.
- (25) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Cochin Shipyard Limited, Cochin, for the year 1978-79.
- (ii) Annual Report of the Cochin Shipyard Limited, Cochin, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1978-79.
- (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (26) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
- (i) Annual Accounts of the Cochin Port Trust for the year 1978-79 and the Audit Report thereon.

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- (ii) Annual Accounts of the Mormugao Port Trust for the year 1978-79 and the Audit Report thereon.
- (27) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) A statement (Hindi and English versions) explaining reasons for not laying the Accounts and the Audit Report of the Shipping Development Fund Committee for the year 1978-79 within the stipulated period of nine months after the close of the Accounting Year.
- (29) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—
- |  |                      |
|--|----------------------|
| (1) Statement No. XIX—Second Session, 1977.  | } Sixth<br>Lok Sabha |
| (2) Statement No. XIV—Third Session, 1977.   |                      |
| (3) Statement No. XVII—Fourth Session, 1978. |                      |
| (4) Statement No. XI—Fifth Session, 1978.    |                      |
| (5) Statement No. IX—Sixth Session, 1978.    |                      |
| (6) Statement No. XII—Seventh Session, 1979. |                      |
| (7) Statement No. III—Eighth Session, 1979.  |                      |
| (8) Statement No. I—First Session, 1980.     | Seventh<br>Lok Sabha |
- (30) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1977-78.
- (ii) Annual Report of the Tamilnadu Agro Industries Corporation Limited, Madras, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review (Hindi and English versions) by the Government on the working of West Bengal Agro Industries Corporation Limited, Calcutta, for the year 1975-76.
- (ii) Annual Report (Hindi and English versions) of the West Bengal Agro-Industries Corporation Limited, Calcutta, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.



- (c) (i) Review (Hindi and English versions) by the Government on the working of West Bengal Agro Industries Corporation Limited, Calcutta, for the year 1976-77.
- (ii) Annual Report (Hindi and English versions) of the West Bengal Agro Industries Corporation Limited, Calcutta, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review (Hindi and English versions) by the Government on the working of the Andhra Pradesh State Agro Industries Corporation Limited, Hyderabad, for the year ended 30th June, 1976.
- (ii) Annual Report (Hindi and English versions) of the Andhra Pradesh State Agro Industries Corporation Limited, Hyderabad, for the year ended 30th June, 1976 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review (Hindi and English versions) by the Government on the working of the Bihar State Agro Industries Development Corporation Limited, Patna, for the year 1974-75.
- (ii) Annual Report (Hindi and English versions) of the Bihar State Agro Industries Development Corporation Limited, Patna, for the year 1974-75 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) Review (Hindi and English versions) by the Government on the working of the Bihar State Agro Industries Development Corporation Limited, Patna, for the year 1975-76.
- (ii) Annual Report (Hindi and English versions) of Bihar State Agro Industries Development Corporation Limited, Patna, for the year 1975-76 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (g) (i) Review (Hindi and English versions) by the Government on the working of the Maharashtra Agro Industries Development Corporation Limited, Bombay, for the year 1977-78.

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- (ii) **Annual Report (Hindi and English versions) of Maharashtra Agro Industries Development Corporation Limited, Bombay, for the year 1977-78 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.**
- (h) (i) **Review (Hindi and English versions) by the Government on the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 1975-76.**
- (ii) **Annual Report (Hindi and English versions) of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 1975-76 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.**
- (i) (i) **Review (Hindi and English versions) by the Government on the working of the Orissa Agro Industries Corporation Limited, Cuttack, for the year 1972-73.**
- (ii) **Annual Report (Hindi and English versions) of the Orissa Agro Industries Corporation Limited, Cuttack, for the year 1972-73 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.**
- (j) (i) **Review (Hindi and English versions) by the Government on the working of the Himachal Pradesh Agro Industries Corporation Limited, and its subsidiary viz. Himachal Pradesh Horticultural Produce Marketing and Processing Corporation Limited, for the year 1977-78.**
- (ii) **Annual Report (Hindi and English versions) of the Himachal Pradesh Agro Industries Corporation Limited Simla for the year 1977-78 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon and of its subsidiary viz. Himachal Pradesh Horticultural Produce Marketing and Processing Corporation Limited, for the year 1977-78.**
- (k) (i) **Review by the Government on the working of the Assam Agro Industries Development Corporation Limited, Gauhati, for the year 1972-73.**
- (ii) **Annual Report of the Assam Agro Industries Development Corporation Limited, Gauhati, for the year 1972-73 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.**
- (l) (i) **Review (Hindi version) by the Government on the working of the Assam Agro Industries Development Corporation Limited, Gauhati, for the year 1967-68.**

- (ii) Annual Report (Hindi version) of the Assam Agro Industries Development Corporation Limited, Gauhati, for the year 1967-68 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (m) (i) Review (Hindi version) by the Government on the working of the Assam Agro Industries Development Corporation Limited, Gauhati, for the year 1968-69.
- (ii) Annual Report (Hindi version) of the Assam Agro Industries Development Corporation Limited, Gauhati, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (n) (i) Review (Hindi version) by the Government on the working of the Assam Agro Industries Development Corporation Limited, Gauhati, for the year 1969-70.
- (ii) Annual Report (Hindi version) of the Assam Agro Industries Development Corporation Limited, Gauhati, for the year 1969-70 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (o) (i) Review (Hindi version\*) by the Government on the working of the Assam Agro Industries Development Corporation Limited, Gauhati, for the year 1970-71.
- (ii) Annual Report (Hindi version\*) of the Assam Agro Industries Development Corporation Limited, Gauhati, for the year 1970-71 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (p) (i) Review (Hindi and English versions) by the Government on the working of the Bihar State Agro Industries Development Corporation Limited, Patna, for the year 1973-74.
- (ii) Annual Report (Hindi and English versions) of the Bihar State Agro Industries Development Corporation Limited, Patna, for the year 1973-74 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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\*English version of the Review and the Report was laid on the 7th August, 1978.

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- (q) (i) Review (Hindi and English versions) by the Government on the working of Modern Bakeries (India) Limited, New Delhi, for the year 1978-79.
- (ii) Annual Report (Hindi and English versions) of the Modern Bakeries (India) Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (31) 16 statements showing reasons for delay in laying the reports mentioned at (a) to (p) of item (30) above.
- (32) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Dairy Federation of India, New Delhi, for the year ended 30th June, 1977 together with Audited Accounts.
- (33) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Dairy Federation of India, New Delhi, for the year ended 30th June, 1978 together with Audited Accounts.
- (34) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) G.S.R. 20(E) published in Gazette of India dated the 28th January, 1980 regarding bulk distribution of Urea manufactured in Uttar Pradesh.
- (ii) The Sugar (Price Determination for 1978-79 Production) Amendment Order, 1980, published in Notification No. G.S.R. 74(E) in Gazette of India dated the 5th March, 1980.
- (iii) The Sugar (Price Determination for 1979-80 Production) Amendment Order, 1980, published in Notification No. G.S.R. 75(E) in Gazette of India dated the 5th March, 1980.
- (35) A copy of the Annual Report (Hindi and English versions) of the National Heavy Engineering Cooperative Limited, New Delhi, for the year 1976-77 together with Audited Accounts.
- (36) A copy of the Annual Report (Hindi and English versions) of the National Heavy Engineering Cooperative Limited, New Delhi, for the year 1977-78 together with Audited Accounts.

- (37) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1978-79 together with Audit Report thereon.
- (38) A copy of the Annual Report (Hindi and English versions) of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1978-79 along with Audited Accounts.
- (39) A copy of the Gujarat Agricultural Pests and Diseases Ordinance, 1979 (No. 5 of 1979) (Hindi and English versions) promulgated by the Governor of Gujarat on the 2nd November, 1979, under article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Gujarat.
- (40) A copy of Notification No. (GHN-19)GST-1080/(S. 49) (83)-TH (Hindi and English versions) published in Gujarat Government Gazette dated the 7th March, 1980 making certain amendment to Notification No. (GHN 627) GST-1970 (S. 49)-TH dated the 29th April, 1970, under subsection (3) of section 49 of the Gujarat Sales Tax Act, 1969 read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Gujarat.
- (41) A copy of the Bihar Sales Tax Ordinance, 1980 (No. 1 of 1980) (Hindi and English versions) promulgated by the Governor of Bihar on the 4th March, 1980, under article 213(2)(a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Bihar.
- (42) A copy of the Annual Report (Hindi% version) of the National Institute of Public Finance and Policy, New Delhi, for the year 1978-79.
- (43) A copy each of the following Bihar Government Ordinances (Hindi and English versions) under article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Bihar:—

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%English version of the Report was laid on the Table on the 18th March, 1980.

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- (i) **The Bihar Bhoodan Yagna (Amendment) Ordinance, 1980 (No. 27 of 1980)** promulgated by the Governor of Bihar on the 4th March, 1980.
- (ii) **The Chotanagpur Tenancy (Amendment) Ordinance, 1980 (No. 29 of 1980)** promulgated by the Governor of Bihar on the 4th March, 1980.
- (44) A copy of the **Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Amendment Ordinance, 1980 (No. 3 of 1980)** promulgated by the Governor of Tamil Nadu on the 10th March, 1980, under article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Tamil Nadu.
- (45) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Ordinance.

#### **5. Messages from Rajya Sabha**

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Punjab Appropriation (Vote on Account) Bill, 1980, passed by Lok Sabha on the 18th March, 1980.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Punjab Appropriation Bill, 1980, passed by Lok Sabha on the 18th March, 1980.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Rajasthan Appropriation (Vote on Account) Bill, 1980, passed by Lok Sabha on the 18th March, 1980.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Rajasthan Appropriation Bill, 1980, passed by Lok Sabha on the 18th March, 1980.
- (v) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Tamil Nadu Appropriation (Vote on Account) Bill, 1980, passed by Lok Sabha on the 18th March, 1980.
- (vi) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Tamil Nadu Appropriation Bill, 1980, passed by Lok Sabha on the 18th March, 1980.

(vii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Uttar Pradesh Appropriation (Vote on Account) Bill, 1980, passed by Lok Sabha on the 18th March, 1980.

(viii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Uttar Pradesh Appropriation Bill, 1980, passed by Lok Sabha on the 18th March, 1980.

## **6. Calling Attention**

Shri Narain Chand Parashar called the attention of the Minister of Energy and Irrigation to the reported resentment among the work-charged employees of Beas-Sutlej Link Project in Mandi District of Himachal Pradesh consequent upon the issue of retrenchment notices to a large number of them and failure of the Government to employ them on new projects.

The Minister of Energy and Irrigation made a statement in regard thereto.

## **7. Government Bill—Introduced**

The Inter-State Water Disputes (Amendment) Bill, 1980.

## **8. Matters Under Rule 377**

(1) Shri K. P. Singh Deo raised a matter regarding reported hardship faced by blood cancer patients at All India Institute of Medical Sciences, New Delhi.

(2) Shri A. Neelalohithadasan raised a matter regarding reported decision of U.S.A. to organise collection of nuclear weapons in Diego Garcia.

(3) Shri Virdhi Chander Jain raised a matter regarding exploration and digging of oil wells by the Oil and Natural Gas Commission in Rajasthan.

(4) Shri V. S. Vijayaraghavan raised a matter regarding reported pollution of Chaliar river due to discharge of harmful effluents by the Gwalior Rayons in Calicut district.

(5) Dr. Karan Singh raised a matter regarding grant of citizenship rights to persons who crossed over into Jammu from West Pakistan during 1947.

(6) Shri B. K. Nair raised a matter regarding sea erosion in coastal regions of Quilon district.

(7) Shri Bheekhabhai raised a matter regarding famine conditions in tribal areas of Rajasthan.

[P.T.O.]

(8) Shri Mool Chand Daga raised a matter regarding need to defer recovery of revenue from the farmers in famine affected areas of Rajasthan.

(9) Shri Sontosh Mohan Dev raised a matter regarding reported killing of two school teachers and four Assam Rifle and Border Roads Jawans in Mizoram by M.N.F.

(10) Shri Kusuma Krishna Murthy raised a matter regarding drilling operation in the Narsapur-Razole sector of Andhra Pradesh.

## 9. Motions

\* (1) Prof. Madhu Dandavate moved the following motion:—

“That this House expresses its deep concern at the steep rise in prices of essential commodities and recommends that urgent steps be taken to bring down the prices.”

\* (2) Shri Jyotirmoy Bosu moved the following motion:—

“That this House notes with deep concern and anguish the unprecedented price rise and widespread blackmarketing of many items and recommends that a net work of public distribution system be created within three months from date.”

The following Members took part in the combined debate on the two motions:—

- (1) Shri H. K. L. Bhagat
- (2) Shri P. Rajagopal Naidu
- (3) Shri Chandrajeet Yadav
- (4) Shri B. K. Nair
- (5) Shri M. Ram Gopal Reddy
- (6) Shri Indrajit Gupta
- (7) Shri A. M. Velu
- (8) Shri Shiv Prasad Sahu
- (9) Shri K. Mayathevar
- (10) Shri Mool Chand Daga
- (11) Shri Chitta Basu
- (12) Shri S.R.A.S. Appalanaidu
- (13) Shri R. K. Mhalgi
- (14) Shri Y. S. Mahajan
- (15) Shri Pranab Mukherjee

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\*Discussed together.



Prof. Madhu Dandavate replied to the debate on the motion moved by him.

The motions moved by Prof. Madhu Dandavate and Shri Jyotirmoy Bosu were negatived.

(3) Shrimati Geeta Mukherjee moved the following motion:—

“That this House expresses its grave concern at the alarming incidence of rape on women, particularly by anti-social elements engaged by the vested interests and on occasions even by the police in different parts of the country and urges upon the Government to take effective steps to prevent their recurrence.”

An amendment was moved by Shri Mool Chand Daga.

The following Members took part in the debate:—

- (1) Shrimati Usha Prakash Choudhari
- (2) Shrimati Pramila Dandavate
- (3) Shrimati Suseela Gopalan (*Speech unfinished*)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 28th March, 1980).

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AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 28, 1980/Chaitra 8, 1902 (Saka)

No. 24

11 A.M.

### 1. Starred Questions

Starred Questions Nos. 243–249 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2079–2278 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Export of Mica (Inspection) Amendment Rules, 1980 (Hindi and English versions) published in Notification No. S.O. 533 in Gazette of India dated the 8th March, 1980, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.
- (2) A copy of the Coffee Board Servants (Conduct) Amendment Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 447 in Gazette of India dated the 31st March, 1979, under section 48 of the Coffee Act, 1947.
- (3) A copy of Notification No. S.O. 184(E) (Hindi and English versions) published in Gazette of India dated the 14th March, 1980, under section 12A of the Essential Commodities Act, 1955.

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- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Metallurgical and Engineering Consultants (India) Limited, Ranchi, for the year 1978-79.
  - (ii) Annual Report of the Metallurgical and Engineering Consultants (India) Limited, Ranchi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 14A of the Aircraft Act, 1934:—
- (i) The Aircraft (Amendment) Rules, 1980, published in Notification No. G.S.R. 193 in Gazette of India dated the 16th February, 1980 together with an explanatory note.
  - (ii) The Aircraft (Second Amendment) Rules, 1980, published in Notification No. G.S.R. 194 in Gazette of India, dated the 16th February, 1980 together with an explanatory note.
- (7) A copy of the Financial Estimates and Performance Budget of the Employees' State Insurance Corporation for the year 1980-81 (Hindi and English versions), under section 36 of the Employees' State Insurance Act, 1948.
- (8) A copy of the Minimum Wages (Bihar Amendment) Ordinance, 1980 (No. 18 of 1980) (Hindi and English versions) promulgated by the Governor of Bihar on the 4th March, 1980, under article 213(2)(a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Bihar.
- (9) (i) A copy of the Gujarat Rural Housing Board (Amendment) Rules, 1980 published in Notification No. GH/P/7/80/RHB/6876/A2 in Gujarat Government Gazette dated the 18th January, 1980, under sub-section (3) of section 68 of the Gujarat Rural Housing Board Act, 1972 read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Gujarat.

(ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the above Notification.

(10) A copy each of the following Bihar Government Ordinances under article 213(2)(a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Bihar:—

(i) The Bihar State Housing Board Ordinance, 1980 (Hindi and English versions) promulgated by the Governor of Bihar on the 4th March, 1980.

(ii) The Bihar Municipal (Amendment and Validation) Ordinance, 1980 promulgated by the Governor of Bihar on the 4th March, 1980.

(iii) The Bihar Municipal and Patna Municipal Corporation (Amendment) Ordinance, 1980 (Hindi and English versions) promulgated by the Governor of Bihar on the 4th March, 1980.

(iv) The Bihar Cinemas (Regulation) (Amendment) Ordinance, 1980 (Hindi and English versions) promulgated by the Governor of Bihar on the 4th March, 1980.

(v) The Bihar Municipal (Amendment) Ordinance, 1980 (Hindi and English versions) promulgated by the Governor of Bihar on the 4th March, 1980.

(vi) The Bihar Municipal (Amendment and Validation) Ordinance, 1980 (Hindi and English versions) promulgated by the Governor of Bihar on the 4th March, 1980.

(vii) The Bihar State Water and Sewage Board Ordinance, 1980 (Hindi and English versions) promulgated by the Governor of Bihar on the 4th March, 1980.

(viii) The Patna Municipal Corporation (Amendment) Ordinance, 1980 (Hindi version) promulgated by the Governor of Bihar on the 4th March, 1980.

(ix) The Chotah Nagpur and Santhal Pargana Swasthi Vikas Pradhikaran (Amendment) Ordinance, 1980, (Hindi version) promulgated by the Governor of Bihar on the 4th March, 1980.

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- (11) A copy of the Madhya Pradesh Town Improvement Trusts (Amendment) Ordinance, 1980 (No. 4 of 1980) (Hindi and English versions) promulgated by the Governor of Madhya Pradesh on the 7th February, 1980, under article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Madhya Pradesh.
- (12) A copy of the Punjab Municipal Corporation (Investment of Surplus Moneys) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 75|PA42|76|S.84 read with S.2|79 in Punjab Government Gazette dated the 8th June, 1979, under sub-section (2) of section 397 of the Punjab Municipal Corporation Act, 1976 read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Punjab.
- (13) A copy each of the following Gujarat Government Notifications issued under the Gujarat Municipal Finance Board Act, 1979 read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Gujarat:—
- (i) The Gujarat Municipal Finance Board (Recruitment and Conditions of Service of Secretary) Rules, 1979, published in Notification No. KP|213-79|MFB-1679|7106-P-1 in Gujarat Government Gazette dated the 7th December, 1979.
  - (ii) The Gujarat Municipal Finance Board (Term of Office and Conditions of Service of Chairman and Members) Rules, 1979, published in Notification No. KP|10-80|MFB|1179-7385-P.1 in Gujarat Government Gazette dated the 19th January, 1980.
- (14) A copy each of the following Tamil Nadu Government Notifications issued under the Tamil Nadu District Municipalities Act, 1920 read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Tamil Nadu:—
- (i) G.O. Ms. No. 149 (Hindi and English versions) published in Tamil Nadu Government Gazette dated the 20th February, 1980.

- (ii) G.O. Ms. No. 1860 (Hindi and English versions) published in Tamil Nadu Government Gazette dated the 24th November, 1979.
- (iii) G.O. Ms. No. 759 published in Tamil Nadu Government Gazette dated the 13th June, 1979.
- (15) A copy each of the following Madhya Pradesh Government Notifications (Hindi and English versions) issued under the Madhya Pradesh Municipalities Act, 1961 read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Madhya Pradesh:—
- (i) Notification No. 127-XVIII-I-80 published in Madhya Pradesh Gazette dated the 4th March, 1980.
- (ii) Notification No. 135-XVIII-I-80 published in Madhya Pradesh Gazette dated the 10th March 1980.
- (iii) The Madhya Pradesh Municipalities (Remuneration and Allowances to Councillors) Rules, 1979, published in Notification No. 818-XVIII-I-79 in Madhya Pradesh Gazette dated the 5th October, 1979.
- (16) A copy of the Gujarat Slum Clearance Board (Conditions of Service of Officers and Servants) (Amendment) Rules, 1979, published in Notification No. GH|P|19179 SAA. 2877|1685|A2 in Gujarat Government Gazette dated the 8th November, 1979, under the Gujarat Slum Areas (Improvement, Clearance and Re-development) Act, 1973 read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Gujarat together with an explanatory memorandum.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, for the year 1978-79 along with the Audited Accounts.
- (ii) Review (Hindi and English versions) by the Government on the working of the above Report.
- (iii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti Samiti, for the year 1978-79.
- (ii) Review (Hindi and English versions) by the Government on the working of the above Report.

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- (iii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (19) A copy of the Uttar Pradesh Urban Planning and Development (Amendment) Ordinance, 1980 (No. 4 of 1980) (Hindi and English versions) promulgated by the Governor of Uttar Pradesh on the 6th March, 1980, under article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Uttar Pradesh.
- (20) A copy of the Maharashtra Vacant Lands (Interim Protection to Occupiers from Eviction and Recovery of Arrears of Rent) Ordinance, 1980 (No. 1 of 1980) promulgated by the Governor of Maharashtra on the 6th March, 1980, under article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Maharashtra.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1978-79.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the above Report.
- (22) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1978-79 together with Audit Report thereon.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad College of Technology, Bhopal, for the year 1978-79.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the above Report.
- (24) (i) A copy of the Annual Report of the Regional Engineering College, Rourkela, for the year 1978-79.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the above Report.
- (iii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report.
- (25) (i) A copy of the Annual Report of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1978-79.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the above Report.
- (iii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report.
- (26) (i) A copy of the Annual Report of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1978-79.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the above Report.
- (iii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Kurukshetra, for the year 1978-79.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the above Report.
- (28) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Kurukshetra, for the year 1978-79 together with Audit Report thereon.
- (29) (i) A copy of the Annual Accounts of the Indian Institute of Technology, Delhi, for the year 1978-79 together with Audit Report thereon, under sub-section (4) of section 23 of the Indian Institutes of Technology Act, 1961.
- (ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Accounts.
- (30) A copy each of the following Bihar Government Ordinances (Hindi and English versions) under article 213(2)(a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Bihar:—
- (i) The Bihar Sanskrit Education Board Ordinance, 1980 (No. 33 of 1980) promulgated by the Governor of Bihar on the 4th March, 1980.

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- (ii) The Bihar Board of Madarsa Education Ordinance, 1980 (No. 34 of 1980) promulgated by the Governor of Bihar on the 4th March, 1980.
- (31) A copy each of the following Bihar Government Ordinances under article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Bihar:—
- (i) The Bihar Rajya Vishwavidyalaya (Sanshodhan) Adhyadesh, 1980 promulgated by the Governor of Bihar on the 4th March, 1980.
- (ii) The Bihar Anter-Vishwavidyalaya Board Ordinance, 1980 promulgated by the Governor of Bihar on the 5th March, 1980.
- (iii) The Bihar Vishwavidyalaya Seva Ayog (Sanshodhan) Adhyadesh, 1980 promulgated by the Governor of Bihar on the 4th March, 1980.
- (iv) The Patna Vishwavidyalaya (Sanshodhi aur Vidhi-manyakari) Adhyadesh, 1980, promulgated by the Governor of Bihar on the 4th March, 1980.
- (v) The Bihar Prohibition of Intoxicants Ordinance, 1980 (Hindi and English versions) promulgated by the Governor of Bihar on the 4th March, 1980.
- (vi) The Bihar Excise (Amendment and Validation) Ordinance, 1980 (Hindi and English versions) promulgated by the Governor of Bihar on the 4th March, 1980.
- (32) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the Ordinances mentioned at (i) to (iv) above.
- (33) A copy each of the following Gujarat Government Notifications under sub-section (4) of section 143 of the Bombay Prohibition Act, 1949 read with clause (c)(iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Gujarat:—
- (i) Notification No. GH-L|814|DNS-1077|75833-(79)-M published in Gujarat Government Gazette dated the 29th September, 1979.
- (ii) Notification No. GH-L-815|DNS-1077|66025-(79)-M published in Gujarat Government Gazette dated the 29th September, 1979.

- (iii) Notification No. GH-L|816|DNS-1078|45120-(79)-M published in Gujarat Government Gazette dated the 29th September, 1979.
  - (iv) Notification No. GH-L-949|DNS-1078|85691-(79)-M dated the 16th November, 1979.
  - (v) Notification No. GH-L-882|DNS-1076|63695-(79)-M published in Gujarat Government Gazette dated the 26th October, 1979.
  - (vi) Notification No. GH-L|883-DNS-1076|64729-(79)-M published in Gujarat Government Gazette dated the 26th October, 1979.
  - (vii) Notification No. GH-L|1001|DNS-1079|91518-M published in Gujarat Government Gazette dated the 15th December, 1979.
  - (viii) Notification No. GH-L|1051|DNS-1076|80455-M published in Gujarat Government Gazette dated the 27th December, 1979.
  - (ix) Notification No. GH-L|1052|DNS-1076|80456-M published in Gujarat Government Gazette dated the 27th December, 1979.
  - (x) Notification No. GH-L-84|DNS-1076|6076(1)-80-M published in Gujarat Government Gazette dated the 30th January, 1980.
  - (xi) Notification No. GH-L-85|DNS-1076|6076(2)|(80)-M published in Gujarat Government Gazette dated the 30th January, 1980.
  - (xii) Notification No. GH-L|86|DNS-1079|6077|M published in Gujarat Government Gazette dated the 30th January, 1980.
- (34) Five statements showing reasons for delay in laying the above notifications and for not laying the Hindi versions of the Notifications.
- (35) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts of the Central Tibetan Schools Administration, New Delhi, for the year 1978-79 within the stipulated period of nine months after the close of the Accounting Year.

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- (36) A copy each of the following Gujarat Government Notifications under sub-section (3) of section 17 of the Probation of Offenders Act, 1958 read with clause (c)(iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Gujarat:—
- (i) The Gujarat Probation of Offenders (Gujarat Second Amendment) Rules, 1980 published in Notification No. G-KSH-35(A)EST-1077-I-1596 (79) in Gujarat Government Gazette dated the 7th February, 1980.
  - (ii) The Gujarat Probation of Offenders (Amendment) Rules, 1980, published in Notification No. G-KSH-34-EST-1077|I-1596(79) in Gujarat Government Gazette dated the 8th January, 1980.
- (37) A statement (Hindi and English versions) showing reasons for delay and not laying the Hindi version of the Notification.
- (38) (i) A copy of the Annual Accounts (Hindi and English versions) of the Calcutta Port Trust, for the year 1978-79 together with Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.
- (39) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review (Hindi and English versions) by the Government on the working of the Dredging Corporation of India Limited, for the year 1978-79.
  - (ii) Annual Report of the Dredging Corporation of India Limited, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (40) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the Report.
- (41) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Mogul Line Limited, Bombay, for the year 1978-79.

- (ii) Annual Report of the Mogul Line Limited, Bombay, for the year 1978-79 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 1978-79.
- (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 1978-79 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (42) A copy of the Bihar Hindu Religious Trusts (Amendment) Ordinance, 1980 (No. 24 of 1980) (Hindi and English versions) promulgated by the Governor of Bihar on the 4th March, 1980, under article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Bihar.
- (43) A copy of Madhya Pradesh Government Notification No. 17(e)-326-78-XXI-B (Hindi and English versions) published in Madhya Pradesh Gazette dated the 31st July, 1979, under sub-section (3) of section 46 of the Madhya Pradesh Samaj ke Kamjor Vargon ke Liye Vidhik Sahayata Tatha Vidhik Salah Adhiniyam, 1976 read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Madhya Pradesh.
- (44) A copy of the Orissa Hindu Religious Endowments (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. S.R.O. 59/80 in Orissa Gazette dated the 17th January, 1980, under section 24A of the Orissa General Clauses Act, 1937 read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Orissa.
- (45) A copy of the Annual Report (Hindi and English versions) of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1976-77 along with Audited Accounts.
- (46) A copy of the Annual Report (Hindi and English versions) of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1977-78 along with Audited Accounts.

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- (47) A copy of the Fertiliser (Control) Amendment Order, 1980 (Hindi and English versions) published in Notification No. G.S.R. 31(E) in Gazette of India dated the 6th February, 1980, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (48) A copy of the Bombay Land Requisition (Gujarat Amendment) Ordinance, 1979 (No. 9 of 1979) (Hindi version) promulgated by the Governor of Gujarat on the 29th December, 1979, under article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Gujarat.
- (49) A copy each of the following Gujarat Government Notifications issued under the Gujarat Cooperative Societies Act, 1961 read with clause (c)(iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Gujarat:—
- (i) The Gujarat Cooperative Societies (Amendment) Rules, 1980, published in Notification No. GHKH|14|80|MIS-1078|30411-C in Gujarat Government Gazette dated the 21st January, 1980.
  - (ii) The Gujarat Cooperative Societies (Amendment) Rules, 1979, published in Notification No. GHKH-202|79-CSA-1078-MR-2189-Z in Gujarat Government Gazette dated the 21st October, 1979.
- (50) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the notifications mentioned at (49) above.
- (51) A copy each of the following Bihar Government Ordinances (Hindi and English versions) under article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Bihar:—
- (i) The Bihar Sugar Undertakings (Acquisition) (Amendment) Ordinance, 1980 (No. 46 of 1980) promulgated by the Governor of Bihar on the 4th March, 1980.
  - (ii) The Bihar Cooperative Societies (Amendment) Ordinance, 1980 (No. 3 of 1980) promulgated by the Governor of Bihar on the 4th March, 1980.
- (52) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) (i) Review by the Government on the working of the Gujarat Agro-Industries Corporation Limited, Ahmedabad, for the year 1978-79.
- (ii) Annual Report of the Gujarat Agro-Industries Corporation Limited, Ahmedabad, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review (Hindi and English versions) by the Government on the working of the Karnataka Agro-Industries Corporation Limited, Bangalore, for the year 1976-77.
- (ii) Annual Report (Hindi and English versions) of the Karnataka Agro-Industries Corporation Limited, Bangalore, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (53) Two statements showing reasons for delay in laying the papers mentioned at (52) above.
- (54) A copy of Notification No. G.S.R. 16(E) (Hindi and English versions) published in Gazette of India dated the 24th January, 1980 issued under the Produce Cess Act, 1966.
- (55) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Housing Federation Limited, New Delhi, for the year 1978-79 along with Audited Accounts.
- (56) A copy of the Annual Report (Hindi version) of the National Council for Cooperative Training, New Delhi, for the year 1978-79.
- (57) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Co-operative Banks Limited for the year 1978-79 along with Audited Accounts.
- (58) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1978-79.

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- (ii) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (59) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951:—
- (i) S.O. 525(E) published in Gazette of India dated the 11th September, 1979 regarding continuation of the management of Amritsar Sugar Mills Company Limited, Amritsar.
- (ii) S.O. 630(E) published in Gazette of India dated the 2nd November, 1979 regarding continuation of the management of M/s. Ganesh Flour Mills Company Limited, Delhi.
- (60) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1978-79.
- (ii) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Annual Report of the Braithwaite and Company Limited, Calcutta for the period 1st December, 1976 to 31st March, 1977 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) Statement regarding Review by Government on the working of the Company.
- (c) (i) Annual Report of the Burn Standard Company Limited, Calcutta, for the year ended 31st March, 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) Statement regarding Review by Government on the working of the Company.

- (d) (i) Annual Report of the Burn Standard Company Limited, Calcutta, for the year ended 31st March, 1978 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) Statement regarding Review by Government on the working of the Company.
- (e) (i) Review by the Government on the working of the Bharat Leather Corporation Limited, Agra, for the year 1978-79.
- (ii) Annual Report of the Bharat Leather Corporation Limited, Agra, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (61) Three statements (Hindi and English versions) showing reasons for delay in laying the Reports mentioned at (b) (c) and (d) of item (60) above.
- (62) A copy of the Bihar State Aid to Industries (Amendment) Ordinance, 1980 (No. 20 of 1980) (Hindi and English versions) promulgated by the Governor of Bihar on the 4th March, 1980, under article 213 (2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Bihar.
- (63) A copy of Notification No. S.O. 590(E) (Hindi and English versions) published in Gazette of India dated the 23rd October, 1979 regarding continuation of management of M/s. Carter Pooler and Company Private Limited, Calcutta., under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (64) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951:—
  - (i) S.O. 387(E) published in Gazette of India dated the 7th July, 1979 regarding continuation of the management of M/s. Associated Industries (Assam) Limited, Chandrapur.
  - (ii) S.O. 572(E) published in Gazette of India dated the 8th October, 1979 regarding continuation of the management of M/s. Motor and Machinery Manufacturers Limited, Calcutta.

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- (65) A copy of the Bihar Medical Educational Institutions (Regulation and Control) Ordinance, 1980 (No. 5 of 1980) (Hindi and English versions) promulgated by the Governor of Bihar on the 4th March, 1980, under article 213 (2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Bihar.
- (66) A copy each of the following Bihar Government Ordinances (Hindi and English versions) under article 213(2)(a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Bihar:—
- (i) The Bihar Essential Services (Maintenance Amendment) Ordinance 1980 (No. 6 of 1980) promulgated by the Governor of Bihar on the 4th March, 1980.
- (ii) The Bihar Control of Crimes Ordinance, 1980 (No. 26 of 1980) promulgated by the Governor of Bihar on the 4th March, 1980.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Investment Centre, New Delhi, for the year 1978-79 together with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Company.
- ✓ (68) A copy of the Report (Hindi% version) of the Committee on Controls and Subsidise along with volumes containing Annexes and Appendix to the report.
- (69) A copy of the Uttar Pradesh Stamp (Thirty-Sixth Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. SR-1487|X-206(2)-73-CA-2-1899—Rule 1942-AM-36-1979 in U.P. Government Gazette dated the 22nd August, 1979, under sub-section (2) of section 23-A of the Uttar Pradesh General Clauses Act, 1904 read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Uttar Pradesh.
- (70) A copy of Gujarat Government Notification No. (GHN 69)-GST-1079|S.5(2) (8)-TH published in Gujarat Government Gazette dated the 3rd October, 1979 making cer-

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% English version of the Report was laid on the Table on the 9th July, 1979.

tain amendment to Schedule I of the Gujarat Sales Tax Act, 1969, under sub-section (3) of section 5 of the Gujarat Sales Tax Act, 1969 read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Gujarat.

- (71) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the Notification mentioned at (70) above.
- (72) A copy each of the following Orissa Government Notifications under section 29A of the Orissa Sales Tax Act, 1947 read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Orissa:—
- (i) S.R.O. No. 1051/79 published in Orissa Gazette dated the 30th October, 1979.
- (ii) S.R.O. No. 1096/79 published in Orissa Gazette dated the 7th November, 1979.
- (iii) The Orissa Sales Tax (Fifth Amendment) Rules, 1979, published in Notification No. S.R.O. 55/80 in Orissa Gazette dated the 18th January, 1980.
- (73) A copy of the Bihar Agricultural Income-tax (Repealing) Ordinance, 1980 (No. 11 of 1980) (Hindi and English versions) promulgated by the Governor of Bihar on the 4th March, 1980, under article 213(2)(a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Bihar.
- (74) A statement correcting the reply given on the 14th March, 1980 to Unstarred Question No. 608 by Shri Manoranjan Bhakta about news-item regarding Exchequer defrauded of crores by real estate operators.
- (75) A statement (i) correcting the reply given on the 23rd March, 1979 to Unstarred Question No. 4485 regarding amount paid to informers, and (ii) giving reasons for delay in correcting the reply.
- (76) A copy of Madhya Pradesh Notification No. 721-1206-VSR-80 (Hindi and English versions) published in Madhya Pradesh Gazette dated the 19th March, 1980, under sub-section (5) of section 8 of the Madhya Pradesh Entertain-

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ments Duty and Advertisements Tax Act, 1936 read with clause (c)(iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Madhya Pradesh.

- (77) A copy each of 25 Gujarat Government Notifications (Hindi and English versions) regarding exemption given in public interest to specific entertainments or class of entertainments conducted for any educational, medical, charitable, philanthropic or similar purposes, from payment of entertainment tax and additional entertainment tax either wholly or partly, under sub-section (2) of section 29 and sub-section (5) of section 31 of the Gujarat Entertainments Tax Act, 1977 read with clause (c)(iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Gujarat.
- (78) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1978-79.
- (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) A statement regarding Review by Government on the working of the Company.
- (79) A copy of the Bihar Panchayat Raj (Amendment and Validation) Ordinance, 1980 (No. 42 of 1980) (Hindi and English versions) promulgated by the Governor of Bihar on the 4th March, 1980, under article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Bihar.

(80) A copy each of the following Gujarat Government Notifications issued under section 323 of the Gujarat Panchayats Act, 1961 read with clause (c)(iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Gujarat:—

- (i) The Gujarat Panchayats Preparation and Maintenance of Part II of List of Voters (Amendment) Rules, 1979, published in Notification No. KP|166|PDK|1079|2463 (79)-JH-1 in Gujarat Government Gazette dated the 29th September, 1979.
- (ii) The Gujarat Panchayats Service (Transfer of Servants) (Second Amendment) Rules, 1979, published in Notification No. KP|195|PRR-1078|10562TH in Gujarat Government Gazette dated the 17th November, 1979.
- (iii) The Gujarat Panchayat Service (Classification and Recruitment) (Fifteenth Amendment) Rules, 1979, published in Notification No. KP|197(79)|PRR-1078-4086-TH in Gujarat Government Gazette dated the 19th November, 1979.
- (iv) The Gujarat Panchayat Service (Classification and Recruitment) (Sixteenth Amendment) Rules, 1979, published in Notification No. KP|205|(79)|PBN-1074|10482-TH in Gujarat Government Gazette dated the 12th December, 1979.
- (v) Notification No. KP|203|(79)|JPM-1070-10897|(1)|TH published in Gujarat Government Gazette dated the 20th December, 1979.
- (vi) The Gujarat Panchayat Service (Classification and Recruitment) (Seventeenth Amendment) Rules, 1980, published in Notification No. KP|8|(80)|PRR-1078-6872|TH in Gujarat Government Gazette dated the 16th January, 1980.
- (vii) The Gujarat Panchayat Service (Classification and Recruitment) (Eighteenth Amendment) Rules, 1980, published in Notification No. KP|24|(80)|PRR|1077-8081 (78)-TH in Gujarat Government Gazette dated the 29th January, 1980.
- (viii) The Gujarat Panchayat Service (Classification and Recruitment) (Nineteenth Amendment) Rules, 1980, published in Notification No. KP|37|(80)|PRR. 1079|UO-229 in Gujarat Government Gazette dated the 15th February, 1980.

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- (81) Two statements (Hindi and English versions) explaining reasons for not laying the Hindi version of the notifications mentioned at item (80) above.
- (82) A copy of Tamil Nadu Government Notification No. G.O. Ms. 1863 published in Tamil Nadu Gazette dated the 26th November, 1979 making certain amendment to the rules relating to the house tax leviable by the Panchayats, published in Notification No. S.R.O. A-489/1961 dated the 26th April, 1961, issued under section 125 of the Tamil Nadu Panchayats Act, 1958 read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Tamil Nadu.
- (83) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the Notification mentioned at (82) above.
- (84) A copy of the Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Amendment Ordinance, 1980 (No. 3 of 1980) (\*Hindi version) promulgated by the Government of Tamil Nadu on the 10th March, 1980 under article 213 (2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Tamil Nadu.
- (85) A copy of the Border Security Force Leave (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 236 in Gazette of India dated the 1st March, 1980, under section 141 of the Border Security Force Act, 1968.
- (86) A copy each of the following Notifications (Hindi and English versions) issued under article 318 of the Constitution:—
- (i) The Union Public Service Commission (Members) Third Amendment Regulations, 1979, published in Notification No. G.S.R. 1230 in Gazette of India dated the 6th October, 1979, together with an explanatory memorandum.
  - (ii) The Union Public Service Commission (Members) Fourth Amendment Regulations, 1979, published in Notification No. G.S.R. 1418 in Gazette of India dated the 1st December, 1979, together with an explanatory memorandum.

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\*English version of the Ordinance was laid on the Table on the 27th March, 1980.

(iii) The Union Public Service Commission (Members) Amendment Regulations, 1980, published in Notification No. G.S.R. 257 in Gazette of India dated the 8th March, 1980.

@ (87) A copy each of the following Bihar Government Ordinances under article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Bihar:—

- (i) The Bihar Panchayat Samitis and Zila Parishads (Amending and Validating) Ordinance, 1980 (No. 38 of 1980) (Hindi and English versions) promulgated by the Governor of Bihar on the 4th March, 1980.
- (ii) The Bihar Panchayat Election Rules and Supplementary Lists of Voters (Validating) Ordinance, 1980 (Hindi version) promulgated by the Governor of Bihar on the 4th March, 1980.

@ (88) A statement (Hindi and English versions) explaining reasons for not laying the English version of the Ordinance mentioned at item (87) (ii) above.

#### **4. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 26th March, 1980, Rajya Sabha agreed without any amendment to the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1980, passed by Lok Sabha on the 19th March, 1980.

#### **5. Calling Attention**

Shri Vikram Mahajan called the attention of the Minister of Home Affairs to the situation arising out of reported spurt in violence by outlawed Mizo National Front insurgents and the steps taken by Government to check the activities of Mizo insurgents.

The Minister of State for Home Affairs made a statement in regard thereto.

#### **6. Statement by Minister**

The Minister of State for Defence made a statement regarding grant of productivity linked bonus to the workers of Defence Production Establishments.

@Laid at 6.54 P.M.

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## **7. Government Bills—Introduced**

(1) The Company Secretaries Bill, 1980.

(2) The Aligarh Muslim University (Amendment) Bill, 1980.

The motion for leave to introduce the Bill at (2) above moved by Shri B. Shankaranand was opposed. The motion was adopted and the Bill was introduced.

## **8. Matters Under Rule 377**

(1) Shri Somnath Chatterjee raised a matter regarding reported closure of J. K. Rayon, Kanpur.

(2) Dr. Subramaniam Swamy raised a matter regarding position of Pakistan in the light of events in Afghanistan.

(3) Shri D. P. Yadav raised a matter regarding reported acute drinking water problem in Bihar.

(4) Shri S. A. Dorai Sebastian raised a matter regarding ban on export of cotton seed expeller cakes.

(5) Shri Arjun Sethi raised a matter regarding reported non-availability of railway rakes for carrying iron ore to Paradip Port.

(6) Shri Uttambhai H. Patel raised a matter regarding need for import of a new pesticide from U.S.A. to save mango orchards.

(7) Shri K. T. Kosalram raised a matter regarding utilisation of river waters going waste into sea, in drought affected districts of Tamil Nadu.

(8) Shri Pratap Bhanu Sharma raised a matter regarding increase in cases of malaria due to shortage of insecticides.

(9) Shri K. Kunhambu raised a matter regarding non-implementation of Industrial Tribunal Award by Aralam Central Farm, Kerala.

(10) Shri Ram Vilas Paswan raised a matter regarding formulation of a national policy to curb the atrocities on Harijans.

The Minister of State for Home Affairs replied.

(11) Shri Ram Singh Yadav raised a matter regarding proposal to set up truck engine manufacturing factory in Alwar by Ashoka Leyland Company.

(12) Dr. Vasant Kumar Pandit raised a matter regarding steps to meet famine situation in Madhya Pradesh.

(13) Shri G. Narsimha Reddy raised a matter regarding export duty on turmeric.

(14) Shri R. L. P. Verma raised a matter regarding reported shortage of drinking water in certain districts of Bihar.

(15) Shri Chandradeo Prasad Verma raised a matter regarding action to prevent erosion by Ganges in Maner Block of Patna district.

(16) Shri Ratansinh Rajda raised a matter regarding exploitation of the name of the Prime Minister in advertisements by liquor vendors.

## 9. MOTION

Discussion on the following motion moved by Shrimati Geeta Mukherjee and the amendment thereto moved on the 27th March, 1980, continued:—

“That this House expresses its grave concern at the alarming incidence of rape on women, particularly by anti-social elements engaged by the vested interests and on occasions even by the police in different parts of the country and urges upon the Government to take effective steps to prevent their recurrence.”

Two more amendments were moved by Shrimati Krishna Sahi and Shri Maganbhai Barot.

The following Members took part in the debate:—

- (1) Shrimati Suseela Gopalan
- (2) Shri Maganbhai Barot
- (3) Shri Dhanik Lal Mandal
- (4) Shrimati Vidya Chennupati
- (5) Shrimati Krishna Sahi (*Speech unfinished*).

The discussion was not concluded.

## 10. PRIVATE MEMBERS' BILLS—INTRODUCED

- (1) The Indian Medicine Central Council (Amendment) Bill, 1980 (*Amendment of section 17 and Second Schedule*) by Prof. Madhu Dandavate.
- (2) The Constitution (Amendment) Bill, 1980 (*Amendment of articles 75 and 164*) by Prof. Madhu Dandavate.
- (3) The Constitution (Amendment) Bill, 1980 (*Amendment of articles 19 and 326*) by Prof. Madhu Dandavate.

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- (4) The Constitution (Amendment) Bill, 1980 (*Amendment of Eighth Schedule*) by Dr. Karan Singh.
- (5) The Constitution (Scheduled Castes) Orders (Amendment) Bill, 1980 by Shri P. J. Kurien.
- (6) The Abolition of Capital Punishment Bill, 1980 by Shri Eduardo Faleiro.
- (7) The Hoarding and Profiteering Prevention Bill, 1980 by Shri Eduardo Faleiro.
- (8) The Free Legal Services Bill, 1980 by Shri Eduardo Faleiro.

#### 11. PRIVATE MEMBER'S BILL—NEGATIVED

*The Constitution (Amendment) Bill, 1980 (Amendment of articles 102 and 103) by Prof. Madhu Dandavate*

Prof. Madhu Dandavate concluded his speech on the motion for consideration of the Bill moved by him on the 14th March, 1980.

The following Members took part in the debate:—

- (1) Shri Harish Rawat
- (2) Shri Shivraj V. Patil
- (3) Shri Jharkhande Rai
- (4) Dr. Rajendra Kumari Bajpai
- (5) Shri Somnath Chatterjee
- (6) Shri M. Ram Gopal Reddy
- (7) Shri A. T. Patil
- (8) Shri P. Shiv Shankar

Prof. Madhu Dandavate replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes \*42; Noes \*138.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and in accordance with the provisions of the Constitution.

#### 12. PRIVATE MEMBER'S BILL—UNDER CONSIDERATION

*The Constitution (Amendment) Bill, 1980 (Amendment of Eighth Schedule) by Shri Chitta Basu*

The motion for consideration of the Bill was moved by Shri Chitta Basu. His speech was not concluded.

The discussion on the Bill was not concluded.

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\*Subject to correction.

### 13. HALF-AN-HOUR DISCUSSION

Shri Jyotirmoy Bosu raised a half-an-hour discussion on points arising out of the answer given on the 20th March, 1980, to Starred Question No. 145 regarding Shipyard at Haldia.

Shri A. P. Sharma Replied to the discussion.

(Lok Sabha adjourned *sine die* at 6.55 P.M.)

AVTAR SINGH RIKHY,  
Secretary.